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STANDING COMMITTEE ON
COAL AND STEEL
(2012-2013)

FIFTEENTH LOK SABHA

MINISTRY OF COAL

REVIEW OF PERFORMANCE OF COAL
MINES PROVIDENT FUND
ORGANISATION (CMPFO)

THIRTIETH REPORT



LOK SABHA SECRETARIAT
NEW DELHI

April, 2013/Vaisakha, 1935 (Saka)

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(FIFTEENTH LOK SABHA)

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REVIEW OF PERFORMANCE OF COAL MINES PROVIDENT FUND ORGANISATION (CMPFO)

*Presented to Lok Sabha on 23.4.2013
Laid in Rajya Sabha on 23.4.2013*



LOK SABHA SECRETARIAT
NEW DELHI

April, 2013/Vaisakha, 1935 (Saka)

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COMPOSITION OF THE STANDING COMMITTEE ON
COAL AND STEEL (2010-11)

Shri Kalyan Banerjee — *Chairman*

MEMBERS

Lok Sabha

2. Shri Hansraj G. Ahir
3. Shri Jaywant Gangaram Awale
4. Shri Sanjay Bhoi
5. Shri Abu Hasem Khan Choudhury
6. Shri Ismail Hussain
7. Shri Yashbant N.S. Laguri
8. Shri Narahari Mahato
9. Shri Babu Lal Marandi
10. Shri Govind Prasad Mishra
11. Kumari Saroj Pandey
12. Shri Ramesh Rathod
13. Shri Rakesh Sachan
14. Shri Adhi Sankar
15. Shri Pashupati Nath Singh
16. Smt. Rajesh Nandini Singh
17. Shri Rajiv Ranjan Singh (Lalan)
18. Sardar Sukhdev Singh Libra
19. Shri Shibu Soren
20. Dr. G. Vivekanand
21. Vacant

Rajya Sabha

22. Shri Mohammed Amin
23. Shri Ali Anwar Ansari
24. Shri Jugul Kishore
25. Shri Kishore Kumar Mohanty
26. Dr. Dasari Narayana Rao
27. Ms. Mabel Rebello
28. Shri Dhiraj Prasad Sahu
29. Shri Nand Kumar Sai
30. Shri Jai Prakash Narayan Singh
31. Shri R.C. Singh

COMPOSITION OF THE STANDING COMMITTEE ON
COAL AND STEEL (2011-12)

Shri Kalyan Banerjee—*Chairman*

MEMBERS

Lok Sabha

2. Shri Hansraj G. Ahir
- [#]3. Shri Jaywant Gangaram Awale
4. Shri Sanjay Bhoi
5. Shri Udyanraje Bhonsle
6. Shri Abu Hasem Khan Choudhury
7. Shri Bansha Gopal Choudhury
8. Smt. Jyoti Durve
9. Adv. Ganeshrao Nagorao Dudhgaonkar
10. Shri Ismail Hussain
11. Shri Vishwa Mohan Kumar
12. Sardar Sukhdev Singh Libra
13. Shri Govind Prasad Mishra
14. Shri Deoraj Singh Patel
15. Shri Kalyan Singh
16. Shri Pashupati Nath Singh
17. Smt. Rajesh Nandini Singh
18. Shri K. Sugumar
19. Shri Manohar Tirkey
20. Dr. G. Vivekanand
- [@]21. Shri Pakauri Lal

Ceased to be the Member of the Committee *w.e.f.* 3.1.2012.

@ Nominated to the Committee *w.e.f.* 3.1.2012.

Rajya Sabha

- § 22. Shri Ali Anwar Ansari
- 23. Shri Jugul Kishore
- ^ 24. Shri Kishore Kumar Mohanty
- § 25. Dr. Dasari Narayana Rao
- § 26. Ms. Mabel Rebello
- 27. Shri Dhiraj Prasad Sahu
- 28. Shri Nand Kumar Sai
- 29. Shri Jai Prakash Narayan Singh
- § 30. Shri R.C. Singh
- * 31. Smt. Smriti Zubin Irani

§ Retired *w.e.f.* 2.4.2012.

^ Retired *w.e.f.* 3.4.2012.

* Nominated to the Committee *w.e.f.* 17.9.2011.

COMPOSITION OF THE STANDING COMMITTEE ON
COAL AND STEEL (2012-13)

Shri Kalyan Banerjee — *Chairman*

MEMBERS

Lok Sabha

2. Shri Hansraj G. Ahir
3. Shri Sanjay Bhoi
4. Smt. Jyoti Dhurve
5. Shri Ganeshrao Nagorao Dudhgaonkar
6. Shri Sabbam Hari
7. Shri Vishwa Mohan Kumar
8. Shri Yashbant N.S. Laguri
9. Shri Pakauri Lal
10. Shri Babu Lal Marandi
11. Shri Govind Prasad Mishra
12. Shri Rajaram Pal
13. Kumari Saroj Pandey
14. Shri Gajendra Singh Rajukhedi
15. Shri K.R.G. Reddy
16. Shri K. Shivkumar *alias* J.K. Ritheesh
17. Shri Pashupati Nath Singh
18. Smt. Rajesh Nandini Singh
19. Shri Uday Pratap Singh
20. Shri Om Prakash Yadav
- *21. Shri Bansal Gopal Chowdhury

* Nominated to the Committee *w.e.f.* 13.12.2012.

Rajya Sabha

22. Shri Ali Anwar Ansari
23. Dr. Pradeep Kumar Balmuchu
24. Shri Srinjoy Bose
25. Smt. Smriti Zubin Irani
26. Shri Jugul Kishore
27. Shri Sanjay Raut
28. Shri Dhiraj Prasad Sahu
29. Shri Nand Kumar Sai
30. Shri Dilip Kumar Tirkey
31. Vacant

SECRETARIAT

1. Shri S. Balsekhar	— <i>Additional Secretary</i>
2. Shri Shiv Singh	— <i>Director</i>
3. Shri Arvind Sharma	— <i>Deputy Secretary</i>
4. Smt. Vandana Pathania Guleria	— <i>Sr. Executive Assistant</i>

INTRODUCTION

I, the Chairman, Standing Committee on Coal and Steel having been authorized by the Committee to present the Report on their behalf, present this Thirtieth Report (Fifteenth Lok Sabha) on "Review of Performance of Coal Mines Provident Fund Organisation (CMPFO)" relating to the Ministry of Coal.

2. The Standing Committee on Coal and Steel (2010-11) had selected the subject for detailed examination and report to the Parliament. The Committee (2010-11) were briefed by the representatives of the Ministry of Coal and coal companies on 30th June, 2011. The Committee (2011-12) and (2012-13) decided to continue the examination of the subject. The Committee (2011-12) and (2012-13) took oral evidence of the Ministry of Coal on 6th January, 2012 and 26th November, 2012 respectively.

3. The Committee wish to express their thanks to the officials of the Ministry of Coal and Coal Companies for placing before them and in furnishing material/information from time to time as desired by the Committee.

4. The Committee also wish to express their sincere thanks to their predecessor Committees for the significant contribution made by them in the examination of the subject. The Report was considered and adopted by the Committee at their sitting held on 17.04.2013.

5. The Committee place on record their profound appreciation for the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

6. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in Part-II of the Report.

NEW DELHI;
18 April, 2013

28 Chaitra, 1935 (Saka)

KALYAN BANERJEE,
Chairman,
Standing Committee on Coal and Steel.

REPORT

PART I

A. INTRODUCTORY

The Coal Mines Provident Fund Organisation, which is a social security Organisation, formed under the Central Statute, The Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948 (Act No.46 of 1948), is an autonomous statutory Organisation, with its headquarters Office at Dhanbad, and the jurisdictional Regional Offices, situated in the Coal producing States in the country. There are twenty four Regional Offices of the CMPFO situated at Jammu (J&K), Delhi, Bilaspur (Chhattisgarh), Nagpur (Maharashtra), Chhindwara, Jabalpur, Singrauli (Madhya Pradesh), Godavarikhani, Kothagudem (Andhra Pradesh), Talcher, Sambalpur (Odisha), Asansol, Kolkata (West Bengal), Deoghar, Ranchi, Dhanbad (Jharkhand) and Margherita (Assam), catering to the needs of subsidiaries of the Coal India Limited which is the state owned holding Company; the Singareni Collieries Company Limited (A Government Company) in Andhra Pradesh; M/s. J&K Minerals Limited of the Government of Jammu and Kashmir; Steel Authority of India Limited; and the Tata Iron and Steel Company Limited, among others in the private sector.

Functions

2. The major functions of the Coal Mines Provident Fund Organisation are to:—

- (1) Ensure submission of statutory records from the coal mines' management and maintain these records,
- (2) Ensure regular inspection of mines for proper upkeep of records, deposit of contributions and credit of interests thereon, coverage of newly opened mines and contractors' workers, recovery of damage in respect of defaulting coal companies,
- (3) Updating of individual ledgers of the members by entry of their contributions and interests, and updating of Coal Mines Provident Fund Pass Books,

- (4) Make payment of Provident Fund advances, refund and pension in the event of related eventualities,
- (5) Investment of contributions for the best return so as to offer its members the best rate of interest on their contributions,
- (6) Be the trustee of the Fund in spirit and practice.

3. As per provisions of the Act, the employees engaged by the private coal mining companies are also covered under the Coal Mines Provident Fund Scheme, 1948 and Coal Mines Pension Scheme, 1998.

4. It is the duty of the Provident Fund Inspectors (PFIs) of CMPFO, working under the control of jurisdictional Regional Commissioners, to visit the colliery offices regularly for the work assigned to them under Section 10(2) of Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948 (Act No.46 of 1948) and submit their Inspection Report every month regularly to the Commissioner, CMPF, Headquarters Office, Dhanbad through proper channel.

5. On being asked by the Committee to furnish company-wise details of inspections of mines carried out by the CMPFO to check proper upkeep of records during the last 3 years and discrepancy found if any, the Ministry have replied as under:—

“During the financial year 2010-11, 2011-12 and 2012-13 (upto Nov., 2012) total 71 (seventy one) number of inspections have been carried out by PFIs and submitted their report to Commissioner, Headquarters Office, Dhanbad. Details of report is enclosed as Annexure-I. It is submitted that 369 discrepancies have been observed in 71 inspection carried out by PF Inspectors.”

6. Replying to the query on corrective measures taken for discrepancies found during the course of inspection, the Ministry replied that as remedial measures Colliery management as well as CMPF Regional Offices have been advised to ensure the compliance of various paras of CMPF Scheme, 1948 *i.e.* Para 25 A relating with coverage of contractors workers, Issue and Updation of Pass Book, Maintenance of ‘YY’ register, ensure submission of wage bills, bonus register etc. before PF inspector and damage charge levied against default amount of PF as per provisions of the CMPF Act, 1948.

7. Expressing dissatisfaction over inspection, Secretary Coal during oral evidence on 26.11.2012 remarked as under:—

“I am also not too satisfied with the inspections being done by the inspecting officers. There is a norm, which has been laid down, and I have also asked my senior officers in the Ministry that with regard to inspections also they should ensure that the inspections of the units and various establishments has to be done on a regular basis.”

8. When enquired about the company-wise detail of contract workers employed by public and private companies and covered under CMPFO and whether the coal miners working in coal blocks allotted to private companies are also eligible for membership of CMPFO scheme 1948 and CMPS, 98, the Ministry have replied that all Jurisdictional Regional Commissioners/Assistant Commissioner (Gr-I)/Incharge of CMPF Regional Offices have been requested to ensure all the private units including Coal Blocks are covered by invoking the relevant punitive powers under the CMPF and MP Act, 1948 *vide* this Office letter No. CPF/CP/12(179)/Contract Workers/Vol.-IV/Part/590-591/3579-3580 dated 29.11.2012. A report on coverage of contract labour (as on 31.03.2012) received from different jurisdictional Regional Offices of CMPFO is enclosed as Annexure II. Further, the Director (P&IR), Coal India Limited, Kolkata and Director (Personnel Admn. and Welfare), Singareni Collieries Company Limited, Kothagudem (AP) have been requested *vide* this Office letter No.CPF/CP/12(179)/Contract Workers/Vol.-IV/Part/592-593/3581-3583 dated 29.11.2012 to submit a compiled report containing data of Contract labourers.

B. IMPLEMENTATION OF SCHEMES

9. The Coal Mines Provident Fund Organisation is responsible for administering the Coal Mines Provident Fund Scheme, 1948, Coal Mines Deposit Linked Insurance Scheme, 1976, and Coal Mines Pension Scheme, 1998. These three schemes are administered by a tripartite Board of Trustees, consisting of Government representatives, employers' representatives and employees' representatives.

10. Members, Board of Trustees, Coal Mines Provident Fund (CMPF) are appointed *vide* Ministry of Coal Gazette-Notification No. S.O. 2596 (E) dated 13th October, 2009. A copy of list of Members of Board of Trustees is given at *Annexure III*.

11. In exercise of the powers conferred by sub-section (1) of section 3A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948 (46 of 1948), the Central Government appointed the members of the BoT, CMPF.

12. The Committee were informed by the ministry in a written reply that Ms. Mabel Rebello (now ex-MP) was nominated as the Member of the Board of Trustees (BoT) on 22.02.2005 for a period of 3 years. On being asked why she has not been invited for the Board meetings, the Ministry replied that the agenda of the meetings was returned from her Ranchi residential address by the postal authority with the remarks as "the addressee left the place."

I. Coal Mines Provident Fund Scheme: 1948

13. The Ministry of Coal have informed that during the financial year 2012-13 (upto 30.09.2012) the total number of Coal mines and registered office units covered stood at 901 excluding coke plants operating in Private Sector. Live membership of the Provident Fund as on 30.09.2012 is 4.34 lakh approx.

14. Further, during the Financial Year 2012-13 (upto Sept., 2012) Provident Fund Contributions including voluntary contributions amounting to Rs. 2847.86 crore approx. were received in the Coal Mines Provident Fund Account. The entire accumulation in the fund is invested in accordance with the guidelines laid down by the Ministry of Finance. The total book value of the fund's investment upto 30th September, 2012 stood at Rs. 50309.88 crore (including Special Deposit Scheme (SDS) investment of Rs. 16,522.50 crore) approx.

15. The interest on the CMPF accumulation of the PF subscribers for the financial year 2011-12 has been allowed at the rate of 8.50% p.a.

16. It has been informed by the Ministry of Coal that Refund from Provident Fund during the Financial Year 2012-13 together with the advances paid is as follows:—

	No of cases settled and disbursed (from 01.04.2012 to 30.09.2012) #
Provident Fund	15737
Marriage Advance, Education Advance, House Building Advance	7490
The amount disbursed on P.F. Refund and Advances	Rs. 1941.91 crores approximately

All figures are provisional.

17. As regards the cost of Administration of CMPF Scheme, the Committee were informed that it is met out of the administrative charge paid @ 3 per cent of the total PF contributions by the coal companies to the CMPFO, under the Scheme.

18. When enquired about the corpus accrual to the CMPF Scheme during the financial years 2010, 2011 and 2012, the Ministry have furnished as under:—

Details of corpus accrual to the CMPF Scheme:

(Rs. in crore)

Year	Contribution	Interest	Settlement	Bank balance
2010	3,720.04	3,169.26	2,658.39	3,27.95
2011	4,780.45	3,592.94	2,975.08	1,85.26
2012	4,316.17	4,152.41	3,183.99	2,46.80

II. Coal Mines Deposit Linked Insurance Scheme, 1976

19. According to the Coal Mines Deposit Linked Insurance Scheme, 1976 in the event of death of an employee in harness who was a member of Coal Mines Provident Fund, his/her nominee was entitled to receive in addition to the Provident Fund, an amount equal to the average balance, in the account of the deceased during the preceding 3 years, subject to a maximum of Rs. 10,000/-.

20. When enquired by the Committee when was the amount of Rs. 10,000 as insurance last fixed and that whether the Ministry contemplate to enhance this limit, the Committee were informed as under:—

“As per section 21(1) of the Coal Mines Deposit linked Insurance Scheme, 1976, the maximum of Rupees Ten thousand had been fixed to be paid in the account of the deceased. The limit of the Rs. 10,000/- have not been enhanced further.”

21. Secretary, Ministry of Coal while deposing before the Committee on 26.11.2012 elaborated further in the matter as under:—

“We have appointed an actuary to evaluate the present status of the fund. After completion of the same we will be able to decide how we can increase the benefits. We are aware that for increasing the benefits we need money, this aspect needs to be examined as to how much money we have and if we do not have the corpus

how should we enhance the existing corpus. May be we increase the employees and employees contribution, for all this evaluation of the fund is necessary.”

22. In accordance with the Scheme, the employers were required to contribute at the rate of 0.5% of the aggregate wages of covered workers. The Central Government was also required to pay half of the amount contributed by the employers under the Scheme. Currently, for meeting the cost of administration of this scheme, Private Sector employers contribute @ 0.1% of aggregate wages and the Central Government contributes 50% thereof *i.e.* 0.05% of aggregate wages.

23. To a query as to the rationale for exempting the executive cadre employees of Coal India Limited from the operation of Coal Mines Deposit Insurance Scheme, the Ministry of Coal in their written reply have informed the Committee as under:—

“The workers of the Coal India Limited and its subsidiaries were exempted from the operations of the Scheme by the Ministry of Energy, Department of Coal with effect from 01.01.1979. The executive cadre employees of Coal India Limited were also exempted from operation of the said Scheme with effect from the date of issue of Gazette Notification No. S.O. 822(E) dated 24.03.2009. The reason of the exemption quoted in the said notification is as under:

“The Central Government is satisfied that the executive employees of the said establishment are, without making any separate contribution or payment of premium, in enjoyment of benefits under the Life Cover Scheme introduced by the said establishment for its employees in the nature of life assurance which are more favourable to such employees than the benefits admissible under the said Scheme.”

III. Coal Mines Pension Scheme, 1998

24. In exercise of the powers conferred by Section 3E of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948 (46 of 1948) and in supersession of the Coal Mines Family Pension Scheme, 1971, except in respect of things done or omitted to be done before such supersession, the Central Government has framed the Coal Mines Pension Scheme, 1998.

25. The Committee were informed that The Coal Mines Pension Scheme has come into force with effect from the 31st day of March, 1998.

The highlights of the Scheme are:—

Corpus of the Fund and its sustainability.

The Pension Fund consists of the following:

- (a) Net assets of the Coal Mines Family Pension Scheme, 1971 as on the appointed day.
- (b) an amount equivalent to two and one-third per cent of the monthly salary of the employee, being the aggregate of equal shares of the employee and the employer from their respective contributions to be transferred from the appointed day from the Fund of employee.
- (c) an amount equivalent to two per cent of the salary of the employee from the first day of April, 1989 or the date of joining, whichever is later, upto the 31st day of March, 1996 and two per cent of the notional salary of the employee from the 1st day of April, 1996 or the date of joining, whichever is later, to be transferred from his salary, every month.
- (d) an amount equivalent to one increment to be calculated on the basis of the salary of the employee as on the first day of July, 1995 or the date of joining, whichever is later, to be transferred from the first day of July, 1995 or the date of joining, whichever is later, from the salary of the employee every month.
- (e) an amount equivalent to one and two-third per cent of the salary of the employee to be contributed by the Central Government from the appointed day; provided that in the case of an employee whose salary exceeds rupees one thousand six hundred per month, the contribution payable by the Central Government shall be equal to the maximum of the amount payable on the salary of rupees one thousand six hundred per month only.
- (f) Amount to be deposited by Pension members including new optees in terms of the provisions of the Scheme.

26. Giving details of the corpus of Pension Fund in the Financial year 2010, 2011 and 2012 and the mechanism for undertaking valuation of Pension Fund, the Ministry have informed as under:—

Details of corpus of Pension Fund for the F.Y. 2010, 2011 and 2012 is as under:

(Rs. in crore)

Year	Corpus
2010	10,253.68
2011	10,673.89
2012	11,145.12

As per para 22 of Coal Mines Pension Scheme, 98 “the commissioner shall be responsible for valuation of the Pension Fund every third year by an Actuary to be appointed by the Board. The recommendations of the Actuary shall be placed by the Commissioner before the Board”.

27. The Ministry of Coal have informed that during the Financial Year 2012-13 (upto 30.09.2012) Rs. 150.00 crore approx was diverted to Pension Fund from Provident Fund as mandatory pension contributions of in service members.

28. As per provisions of the Coal Mines Pension Scheme, 1998, the valuation of the Pension Fund will be done every third year by an Actuary to be appointed by the Board of Trustees. Draft Report on actuarial valuation done by Sri Liyaquat Khan, Actuary, and submitted in July, 2012, is now under submission to a Sub-committee of the BoT, Coal Mines Provident Fund.

Regarding Coverage of employees under the scheme, the Committee were apprised as under :—

- (a) All employees who were members of the erstwhile Coal Mines Family Pension Scheme, 1971 and were on rolls on 31st March, 1998.
- (b) All such employees who are appointed on or after 31st March, 1998.
- (c) All such optee members who opted for membership of the new Coal Mines Pension Scheme 1998, in form PS-1 and PS-2 as the case may be with the condition specified under the Scheme.

(d) All such employees who died while in service during the period 01.04.1994 to 31.03.1998 are treated as deemed optee of the scheme *vide* G.S.R. No. 521(E) dated 12.08.2004.

29. As regards preparation of annual accounts, Secretary, Coal on 26.11.2012 remarked that we are updated with regard to the Annual Accounts for the Financial Years 2007-08, 2008-09, and 2009-10. The Annual Accounts have already been submitted to the Parliament. For the Financial Year 2010-11, Accounts have also been submitted to the C&AG and we are awaiting the Audit Certificate from the C&AG. With regard to the Financial Year 2011-12, we have submitted the Accounts to the C&AG. With regard to cadre restructuring of the Fund because that also is required in order to make it more effective, it has been decided to assign the job to XLRI, Jamshedpur. We expect the Report within three to four months and then we will take a call on the restructuring.

30. When the Committee enquired about the details of revision of pension under the coal mines pension scheme and its linkage with rise in cost of living/inflationary trends etc., the Ministry of Coal have informed the Committee that as per Para 22 of the Coal Mines Pension Scheme, 1998 provides for valuation and review of the Pension fund for which the Commission shall be responsible for valuation of the Pension Fund every third year by an Actuary to be appointed by the Board. The recommendation of the actuary shall be placed by the Commissioner before the Board. The Commissioner may initiate action for the enhancement and revision of the amount of family pension after approval of the Board. Since introduction of Coal Mines Pension Scheme' 1998 (w.e.f 31.03.1998) pension amount has not yet been revised. The CMPS, 98 is not a Pension Scheme like those administered by Central or State Government. It is a contributory Pension Scheme based on investment and returns thereto extended as third benefit to the employees working in Coal Mines. Hence, as per provisions of CMPS, 98, DA/allowance etc. on the basis of the provisions based on cost of living/inflation is not admissible.

31. The Ministry was asked about the number of cases of provident fund and advances which have come up from 01.04.2012 to 30.09.2012. and the pendency of provident fund claims settlement, provident fund advance claims settlement, coal mines pension schemes 1998 (claim settlement category), to which the Ministry have furnished that the details of Provident Fund cases, P.F. Advance cases and Coal Mines Pension Scheme, 1998 cases receipt, settlement and pendency thereon is enclosed as Annexure-IV. The number of new claims of Pension settled during 2012-13 (upto 30.09.2012) is Rs. 21,739. The total amount disbursed under the Coal Mines Pension Scheme, 1998 during Financial Year 2012-13 (upto 30.09.2012) is Rs. 535.00 crore approx.

32. As regards the monitoring mechanism with the Ministry/ CMPFO to settle the cases of funds came, advance claims and pension in a time bound manner, the Ministry of Coal have informed that Coordination Committee Meeting between jurisdictional Regional Commissioners of CMPFO and colliery management is conducted regularly to settle pending cases. Further, special drives are also conducted by jurisdictional Regional Offices to minimize the pendency.

C. INVESTMENT OF FUNDS

33. The details of the investible funds under the Coal Mines Provident Fund Scheme, 1948, Coal Mines Pension Scheme, 1998, Coal Mines Deposit Linked Insurance Scheme, 1976 and the Administrative Charges Fund of the CMPFO are reposed with the following financial institution and Banks as on 31.03.2011:—

Sl.No.	Name of the Fund	Name of the Portfolio Manager	Amount as on 31.03.2011 (Rs. in crore)
1.	Coal Mines Provident Fund	ICICI Securities Primary Dealership Ltd., Mumbai	29363.95
2.	Special Deposit Scheme of Ministry of Finance	-do-	16522.5
3.	Coal Mines Pension Fund	State Bank of India, P.M.S. Division, Central Office Mumbai	6986.43
4.	Coal Mines Deposit Linked Insurance Fund	-do-	5.29
5.	Coal Mines Administrative Charges Fund	-do-	1002.80

The details of return on investment indicated by the portfolio managers for the year 2009-10, 2010-11 are as under:—

Yield to Maturity (YTMP%)

		ICICI	State Bank of India		
			Admn.	CMPDLI	Pension Fund
1	2	3	4	5	6
2009-10	Central Government	8.37	8.27	8.24	8.21

1	2	3	4	5	6
2010-11	State Government	8.51	8.35	8.38	7.99
	PSU (CD)	8.82	7.75	8.61	8.90
	Private Sector	9.02	-	-	8.83
	Average	8.66	7.79	8.66	8.63
2010-11	Central Government	8.15	8.54	8.53	8.52
	State Government	8.09	8.55	8.50	8.54
	PSUs (CD)	8.64	9.18	9.06	8.76
	Private Sector	9.19	-	-	8.90
2010-11	Average	8.44	9.16	8.65	8.73

34. The Committee have been informed that Md. Liyaquat Khan, an Actuary, working with M/s. Watson and Wyatt, Kolkata was appointed for valuation of the Pension Fund, impact of outflow on the health of the Fund and Scheme, suggestions for improvement of Pension Scheme and the overall health of the Fund. The report of Md. Liyaquat Khan, Actuary, reflected a deficit of Rs. 1946.67 crores in the pension fund corpus, as on 31.03.2005 which was quite alarming. He had attributed this deficit to excess of outgo of Pension Fund over the receipt of pension contributions. After careful examination of the same, the BOT, CMPFO found the said valuation report with limited accuracy, due to the inadequacy of the data supplied by the Coal companies for the same and preferred a fresh evaluation report from an Actuary. In its 151st meeting of the BOT, held on 18.03.2010, it was decided to seek a study report from a professional actuary. Accordingly, MoU has been executed with Md. Liaquat Khan for Actuarial Evaluation of CMPS, 1998 and the Pension Fund as on 31.03.2011. The database for the actuarial research is being collected from the related coal companies both from the private and public sector in the country for undertaking the said valuation work. The actual deficit would be known on receipt of the report of the Actuary.

35. As regards the investment decisions, the Committee were informed that the Commissioner, CMPFO has extended the tenure of fund managers from 11th December, 2007 to 10th December, 2010 by himself without the approval of the BOT. As the Commissioner has no authority/powers to take decision on extension of the tenure even if he had obtained the *ex-post facto* approval of the BOT only on 18.03.2010, the Commissioner has acted beyond his delegated powers.

36. In a written note furnished to the Committee, the Ministry of Coal have informed that State Bank of India, Corporate Office, Mumbai has been selected as the sole portfolio manager of the CMPFO corpus of Provident Fund, Pension Fund, Deposit Linked Insurance Fund and Administrative Fund on payment of 0.01% p.a. of asset under management with effect from 01.01.2012 for an initial period of one year renewable up to three years. Also, the collection of interest @7.99% p.a. on the amount of Rs. 16,522.50 Cr invested with the RBI under Special Deposit scheme of Government of India, has been assigned to the State Bank of India, corporate Office Mumbai with effect from 01.01.2012.

37. Giving details of investment of money available in the fund, a representative of the Ministry of Coal during evidence on 26.11.2012 elaborated that as per the stipulations, minimum 25 per cent has to be with Central Government security; 15 per cent has to be with the State Government security; 30 per cent minimum with PSU, PSFI Bonds etc. and 10 per cent maximum can be with private bonds. Out of Provident fund money 25 per cent is with Central Government security at the moment; 15.51 per cent is with the State Government security; 50 per cent is with PSU bonds and 8.93 per cent is with private bonds. Interest in the Central Government security is 8.79 per cent and State Government security is at 8.83 per cent, PSU is 9.42 per cent and private is 9.5 per cent. Likewise, in pension fund also the percentage is similar. The Central Government security 25 per cent; State Government security 17 per cent; PSU bonds 49.68 per cent and private bonds 8.17 per cent.

38. As regard the administration of Coal Mines Provident Fund Scheme, 1948, Coal Mines Deposit Linked Insurance Scheme, 1976, and Coal Mines Pension Scheme, 1998, the Committee were informed that these are administered by a tripartite Board of Trustees, consisting of Government representatives, employers' representatives and employees' representatives.

39. Asked about whether review meeting of the Board have been held periodically, the Ministry of Coal *inter-alia* informed the Committee in a written reply as under:—

"A total of 11 meetings of the Board of Trustee (BOT), CMPFO were held during last five years and up to December, 2011. There is no specified time frame specified for convening the BOT meeting and the Member, Secretary of BOT, the Commissioner, CMPFO is required to convene such meetings at regular intervals to take decisions on the matters beyond his delegated powers."

40. In an updated reply, the Ministry further informed the Committee that three more meetings of BoT were held up to December 2012 as per details given below:—

- (i) 155th BOT Meeting held on 13.04.2012,
- (ii) 156th BOT Meeting held on 20.07.2012.and
- (iii) 157th BOT Meeting held on 22.02.2013

D. WORK FORCE OF CMPFO

41. In a background note furnished to the Committee, the Ministry of Coal has informed the Committee that against the sanctioned posts of 1574, the present work force as on 01.10.2012 in CMPFO comprising Officers and non-gazetted officials including Group 'D' are 926. With the introduction of the Coal Mines Pension Scheme, 1998 in the CMPFO, the responsibility of calculation, accounting, and disbursement of the monthly pensions on superannuation, retirement on VRS, exit from service, death of the employees, and widow pension, and dependent child pension, through the Public Sector Banks has become enormous. The present work strength as on 01.10.2012 is as follows:—

Sl. No.	Group	Sanctioned Strength	In position as on 30.09.2012	Number of vacancy	Vacancy (in per cent)
1.	Group 'A'	46	30	16	34.79%
2.	Group 'B'	67	20	47	70.14%
3.	Group 'C'	1176	742	434	36.90%
4.	Group 'D'	285	134	151	52.99%
	TOTAL	1574	926	648	41.17%

42. On being asked about the present methodology for appointment that it include by way of direct recruitment, deputation and promotion at different levels in CMPFO, the Ministry of Coal in a written reply has informed the Committee. The detailed information regarding appointments in the organisation is given in a tabular format at Annexure-V.

43. When enquired about any change in the methodology for appointment to various posts in CMPFO, the Committee were apprised that the Board of Trustees in its 156th meeting held on 15th July, 2012 took up the agenda for revival of cadre structure in CMPFO and decided

that the same be done by assigning the work to a Professional Organisation to make suggestions in this regard.

44. When enquired about how the CMPFO is able to cope up with the work assigned to it with huge number of posts lying vacant in different categories, the Ministry of Coal have informed that as the Staff Selection Commission had expressed their inability to provide LDCs and Provident Fund Inspectors to CMPFO. Since then CMPFO has found it difficult to recruit sufficient manpower and the reference in this regard is at Annexure-VI. CMPFO in their written replies have further added that indeed, it is a challenging task to achieve the assigned workload without the authorized manpower even though the assigned tasks are being completed with the concerted and judicious efforts of the existing manpower.

45. Regarding the steps taken by the Ministry of Coal/CMPFO to fulfill these vacant posts, it was informed that at present only Five(05) PFIs are in position against sanctioned strength of 30, which badly affects the work of inspection of different collieries/areas falling under jurisdictional Regional Offices of CMPFO. As per decision of BOT, CMPF the process of filling of these vacant posts in Group 'B' and 'C' cadres are going on emergent basis with IBPS, Mumbai and will be completed as soon as possible.

46. Secretary, Coal during oral evidence further elaborated as under:—

“There are high level vacancies which are there in the organisation, including the vacancy of the Commissioner because we have been continuing with an Officiating Commissioner for a long time. Unfortunately, we went through the process of filling up the vacancy, somehow we are not able to appreciate the reason why we did not get a favourable response. In so far as the vacancies in the Group A and B categories are concerned, I was told that this requires some amendment in the Employees Provident Fund Organization (EPFO) Act because if this has to be done and I feel this should also be done by the UPSC, as is the case with the Employees Provident Fund Organisation, the direct recruit vacancies in Group A and B posts should be filled by the UPSC. So, we will immediately initiate steps for having this amendment which I think will not take too much of time because EPFO Act has already carried out the amendment and we will also carry out that amendment, so that the direct recruit vacancies in Group A and B can be filled up and the process started.

As far as the promotional vacancies are concerned, we will ensure that there are regular DPCs. Already the departmental promotion meetings are being held. But we will ensure that all the meetings are held so that promotional vacancies in Group A and B are immediately filled up through the process of regular and early holding of DPCs. As far as Group C and D vacancies are concerned, we have already issued instructions to the Commissioner to immediately fill it up. He is doing it through the Indian Institute of Banking Services (IIBS) which has been the process in EPFO also and that of Coal India Ltd. We will immediately take steps to fill up the vacancies of Group C and D through that organisation.”

47. A representative of Ministry of Coal further submitted that the process would be completed within six to ten months. We have written to the Institute of Banking Personnel Selection. Within six to ten months, we will be able to complete the process.

E. COMPUTERIZATION PROGRAMME

Progress on Implementation of Information Technology

48. On-line maintenance and updation of accounts of the Coal Mines Provident Fund subscribers and settlement of claims of various natures, such as P.F. advances, P.F. refund and pension are done in CMPFO. MIS is also generated on-line on settlement position of PF and pension claims and regularly sent to Coal Ministry.

49. Regarding the computerization in CMPFO, it is stated that the same was started in the past as follows:—

- (i) Computer Maintenance Corporation (CMC), Kolkata – in 1996.
- (ii) IIT, Kharagpur – in 1998.
- (iii) ECIL, Hyderabad – from 1999 to 2004.
- (iv) M/s. Webel Technologies Ltd., Kolkata – in 2005 (Data entry).
- (v) M/s. SAP India Private Ltd. – in 2005 (Software).
- (vi) M/s. Soft Info, Dhanbad – in 2007 (OSS system).

50. When asked about the reasons for discontinuing the services of internationally reputed company SAP, the Committee were informed that the software application programme prepared by M/s. SAP India Pvt. Ltd. at a cost of Rs. 5.66 crore, did not belong to the CMPFO but was used by paying high rental of Rs. 9.36 lakh per month. The Commissioner, CMPFO has cited the high cost of maintenance/rentals charged by SAP as the reason for discontinuation. In the recently concluded enquiry against the commissioner, the inquiry committee found that the whole computerization programme in CMPFO was done in a very haphazard manner. It is also true that the advanced SAP system was replaced by inferior online software programme. As a result, the CMPFO computerization programme is not operating satisfactorily and that decision was taken by the Commissioner to discontinue this SAP programme and he replaced it by another inferior programme, without approval of the BOT. Following a resolution of 156th BOT meeting, a team consisting of SAP NIDHI System Substance Members, IBM Hardware Maintenance team member visited NEDPC, CMPFO, Kothapet, Hyderabad and conducted the SAP system revival Feasibility study on servers at CMPFO Primary data centre, Hyderabad during 17.8.2012 to 19.8.2012. They have submitted detailed feasibility report which is under examination.

51. As regards, the irregularities committed in computerization programme of CMPFO, the Committee were informed in a post evidence reply (dated 30.06.2011) that considering many complaints against computerization programme of CMPFO and delay in its implementation, the recently concluded Enquiry Committee has also enquired and studied the matter. The Committee has observed in its report that every time the computerization programme has been started as a separate programme and the benefits of the earlier programmes have not been utilized for formulating the new one. It is also noted by the Enquiry Committee that the Accountant General (Audit), Ranchi has critically observed that expenditure incurred by engaging M/s. SAP India Private Ltd. after floating limited tender enquiries which was without following the rules and procedure in 2005 and also at a very high cost. Payments to the said firm were made in violation of the terms and conditions of the agreement. Even one year extension to M/s. SAP India Private Limited was awarded at a high cost of Rs. 1.00 crore without floating tenders and signed by the then Commissioner on the date of demitting the office. No tenders were floated in 2007 while selecting M/s. Soft Info, Dhanbad. The present OSS System deployed by the present Commissioner also has no linkages to the previously developed system.

F. GRIEVANCE REDRESSAL MECHANISM

I. Provident Fund related Grievances

52. Grievance Redress counters are functional at all Regional Offices. Grievances are examined by Regional Commissioners and communicated to the petitioners by mail. The Ministry of Coal have informed that during the year 2012-13 (upto September, 2012), 96 no. of PF related grievances were received, actions has been initiated in all cases, but at present and 15 grievances have been redressed.

53. When asked about the reason that out of 96 provident fund related grievances received upto September, 2012, only 15 grievances have been redressed so far and the reason for not resolving all the cases of pension related grievances where out of 224 grievance cases received, only 99 cases have been resolved so far, the Ministry have furnished as under:—

“The details and reason for pendency of Provident Fund and Pension Fund related grievances are enclosed as Annexure-VII and Annexure-VIII respectively.”

II. Pension related Grievances

54. During the last three years, disbursement of pension is being done through 14 nationalized scheduled banks under an agreement. These banks are responsible for collection of life certificates once every November. Due to non-adherence of this rule by some of the banks and due to non-introduction of Core Banking Solutions (CBS), the pensioners in far flung areas are suffering delay in receipt of pension. This aspect is being resolved by the Banks. It has been informed that during the year 2012-13 (upto Sept., 2012) 224 no. of Pension related grievance cases were received. Action has been taken in all the cases but at present 99 no. of cases have been resolved.

III. On-line Grievance Redressal Mechanism

55. After implementation of Performance Monitoring and Evaluation System (PMES) for Government departments, the Coal Mines Provident Fund Organisation have implemented Centralized Public Grievance Redress And Monitoring System (CPGRAMS) of Department of Administrative Reforms and Public Grievances, Government of India from January, 2011. An officer of the rank of Regional Commissioner, Jurisdictional Regional Office, New Delhi, was appointed nodal officer for this purpose. It was informed that during the period 01.04.2012 to

30.09.2012, a total number of 41 grievance cases were received, out of which 33 no. of cases were resolved.

56. Regarding disposal of various claims, Secretary Coal had assured the Committee during oral evidence held on 26.11.2012 that another area of concern is with regard to the disposal of various types of claims. In EPFO, this is being addressed through a very advanced level of computerisation. Actually, the biggest problem that we have is that we do not have a regular Commissioner. It is because he also has to do the dual function of a Coal Controller. But be what it may, even though we do not have a regular Commissioner, yet we have told them that we should adopt the computerisation model of EPFO because they are performing similar functions as this office is doing in order to ensure that there is disposal of claims.

G. POPULARIZATION OF SCHEMES

57. The Committee were informed that most of the unsettled/pending claims remain *sub-judice* before the various Courts for a considerable time for final decision relating to matters of Succession, Personal Law of the retired or deceased worker or executive (relating to bigamy, polygamy, etc.), divorce, separation, matrimonial alimony, invalid nominations, to receive the PF refund and incorrect details of the family of the coal mine worker/executive etc. Regarding steps taken by the Government/CMPFO to popularize the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes among mine workers, the Ministry replied that in order to increase the awareness among retired coal workers, pensioners and in-service workers of Coal Industry in the private and public sectors in the country, a number of advertisements like Gazette Notification, Circulars, Live Certificates and other information have been published all over India, in all leading Vernacular and English Newspapers.

58. On the issue of improving various benefits Secretary, Coal during oral evidence on 26.11.2012 submitted that to improve the various benefits, which are being given under the scheme with regard to pension and with regard to other aspects of insurance-linked scheme, we will be dependent on the actuarial report. This is under consideration of the Fund, and I have told Coal India that, if required, they should examine the possibility of increasing the contribution from the employers side provided there is a marginal increase also in the contribution from the employees' side as a token so that we are able to provide it. It is because presently this is at the draft stage, but our impression is that the actuarial

report is not reflecting a very healthy state of affairs as far as the functioning status of the CMPFO Funds is concerned. So, we may have to do a little bit of restructuring of all the funds so that there is a possibility of improving the benefits, which are extended to the employees.

H. UNCLAIMED MONEY

59. When the Committee asked to furnish the details of the unclaimed CMPF money lying with the office of CMPFO and the reasons thereof, the Ministry furnished that the reasons for unclaimed CMPF money lying with office of CMPFO are forfeiture from Member Account, Un-refundable contribution. From Rewa Kobra and Talcher, Bonus forfeited, Unclaimed Bonus, Special Reserve Fund Account, Interest on Reserve Account, Reserve Account Late Fee and Miscellaneous Reserve. These amounts were received from coal companies before their nationalization.

I. SHIFTING OF REGIONAL OFFICE FROM JABALPUR

60. When enquired whether there is any proposal to shift the Regional Commissioner Office of CMPFO at Jabalpur to Shahdol/Umaria/ Anuppur to benefit the workers employed in these mines, the Ministry of Coal have informed the Committee that the CMPFO Regional Office was shifted from Junardeo of Chhindwara District in the year 1972, to the present location of Jabalpur to cater to as many as eight coal mine areas namely Hasdeo, Bisrampur, Baikunthpur, Sohagpur, Johila, Chirimiri, Jamuna – Kotma and Bhatgaon of South Eastern Coalfields Ltd. located in the districts of Anuppur, Korea, Chirimiri, Sohagpur, Shahdol, Narsinghpur, Umaria and Surguja, in the states of Madhya Pradesh and Chhattisgarh. The Jabalpur site was chosen in 1972. A significant amount was spent for the construction of buildings for offices, residences, lay-out and Public Health Engineering facilities etc. at the new place at Jabalpur. Shifting of regional office again from Jabalpur to another place, say Shahdol will entail huge financial capital expenditure which can not be borne by this organisation at present. The Ministry of Coal has further clarified that at present there is no proposal to shift the Regional Commissioner's Office of CMPFO from Jabalpur to Shahdol/ Umaria/Anuppur. However, the BOT, CMPF in its 156th meeting held on 20.07.2012 has directed CMPF Commissioner to look into the matter of expansion of Regional Office Bilaspur by including some areas under Jabalpur Office which are nearer to Bilaspur Regional Office and examine the issue.

61. In an updated reply, the Ministry of Coal have further informed the Committee as under:—

“Keeping in view the problems faced by employees of Hasdeo and Sohagpur Area of SECL, the matter of shifting of records and administration of some areas of SECL from Regional Office Jabalpur to Bilaspur, was discussed in 157th BOT meeting held on 22.2.2013 and it was decided to shift some areas from Regional office Jabalpur to Bilaspur. The areas which will be shifted to Bilaspur will be decided by CMPF Commissioner in consultation with the Director (Personnel), SECL and one of the union representatives (BOT Member).”

PART-II

OBSERVATIONS/RECOMMENDATIONS OF THE COMMITTEE

IMPLEMENTATION OF SCHEMES

1. The Committee note that as per the provisions of the Coal Mines Provident and Miscellaneous Provision Act, 1948, the employees engaged by public and private sector Coal Mining Companies are to be covered under the Coal Mines Provident Fund Scheme, 1948 and Coal Mines Pension Scheme, 1998 and Coal Mines Deposit Linked Insurance Scheme, 1976 and Coal Mines Provident Fund Organisation (CMPFO) is responsible for administering these schemes through a tripartite Board of Trustees consisting of Government representatives, employers' representatives and employees representatives. The Provident Fund Inspectors of CMPFO working under the control of jurisdictional regional Commissioners inspect the colliery office regularly and submit their inspection report every month to Commissioner, Headquarter. The Committee are, however, constrained to observe that inspections by Provident Fund Inspectors were carried out only in Collieries of Subsidiary companies of Coal India Ltd. Moreover, the report on coverage of company-wise contract labourers (as on 31.03.2012) shows that only 34004 contract labourers of Coal India Ltd. and its subsidiary companies were covered by CMPFO. In view of the foregoing, the Committee are inclined to observe that private/captive coal mine workers have not been covered by CMPFO thus compromising the social security of such workers. The Committee would like the Ministry of Coal/CMPFO to ensure that all workers in private/captive coal mines are covered under all the 3 schemes of social security by CMPFO, and they would like to be apprised of the data available with all the Regional Offices of CMPFO where private/captive coal mine workers have been covered by them and the reasons for not covering private mine workers.

2. The Committee were given to understand that Members of Parliament were earlier nominated as the Member of Board of Trustees of CMPFO and Ms. Mabel Rebello (now ex-MP) was nominated as the Member of the Board of Trustees on 22.2.2005 for a period of three years. The Committee are, however, surprised to note that no name of

any MP has been included in the Board of Trustees of the organisation which was constituted on 13th October, 2009. The Committee would like to be apprised of the reasons for the non-inclusion of any MP in the Board of Trustees. The Committee would also like the Ministry to include the name of MPs from the Coal producing States in the Board of Trustees when it is constituted next time.

INSPECTIONS BY PROVIDENT FUND INSPECTORS

3. The Committee note that one of the major functions of the CMPFO is to ensure regular inspection of the mines for the purpose of upkeep of records, deposit of contribution and credit of interests thereon, coverage of newly opened mines and contract workers, recovery of damage in respect of defaulting coal companies etc. The Committee are, however, dismayed to note that this major function of CMPFO has not been attended to by the organisation in letter and spirit. The Committee find that during the financial years 2010-11, 2011-12, 2012-13 (upto November, 2012), only 71 inspections have been carried out by Provident Fund Inspectors out of a total of 901 coal mines and registered units covered by CMPFO. Although, the Secretary, Ministry of Coal during the course of evidence, was candid enough in admitting dissatisfaction over the inspections carried out by the inspecting officers, the Committee cannot but deplore the way the CMPFO has failed to discharge its legal duties in not getting all the mines inspected. The Committee would like the Ministry to furnish the precise reasons for this colossal failure of CMPFO in discharging its duties. Taking note of important functions of the organisation like keeping credit interest, coverage of workers in newly opened mines which ensure the social security to mine workers and their hard earned money, the Committee are not satisfied with such a low number of inspections carried out by Provident Fund Inspectors. The Committee, therefore, strongly recommend that the Ministry of Coal/CMPFO should ensure that PFIs visit all the 901 coal mines on a regular basis as required under section 10(2) of Coal Mines Provident Fund and Miscellaneous Provisions Act by drawing up a time bound inspection schedule for inspection of mines and they be apprised of the action taken by the Government in this regard.

COAL MINES DEPOSITS LINKED INSURANCE SCHEME

4. The Committee find that as per the Coal Mines Deposit Linked Insurance Scheme, in the event of death of an employee in harness

who was a member of Coal Mines Provident Fund, his nominee is entitled to receive in addition to the Provident Fund an amount equal to the average balance in the account of the deceased during the preceding 3 years subject to a maximum of Rs. 10,000/. The Committee have been given to understand that this amount was fixed during the year 1976 when the scheme was initiated. The Committee are surprised to note that the Ministry of Coal/CMPFO did not feel the need to revise and raise the limit fixed 37 years back although the cost of living has increased manifolds. The Committee have been informed that an Actuary has already been appointed to review the present sealing of Rs. 10,000/- for Coal Mines Deposits Linked Insurance Scheme and some mechanism is being developed to suitably enhance the existing corpus fund to increase the benefit to the insured. The Committee are of the view that this is one of the area, among others, neglected by CMPFO. The Committee observe that the paltry sum of Rs. 10,000/- is hardly sufficient enough to support the deceased worker's family to meet the ever growing cost of living and therefore, strongly recommend that an early decision be taken in the matter and the benefit to mine workers should suitably be enhanced under the scheme.

COAL MINES PENSION SCHEME, 1998

5. The Committee note that according to the Coal Mines Pension Rules, 1998, there is a provision for valuation and review of pension fund for which CMPFO shall be responsible. The valuation of the pension fund should take place every third year by an Actuary and the report of the Actuary has to be placed by Commissioner before the CMPFO Board for enhancement and review of family pension. The Committee are, however, surprised to observe that since introduction of Coal Mines Pension Scheme in 1998, the pension amount has not been revised even once since its introduction though the same is reported to have been reviewed atleast about 5 times during the period without any result. The Committee note with regret that although it is a contributory pension scheme based on investments and returns thereto to be extended as 3rd benefit to the employees working in coal mines, the Government have not taken any action in spite of salary structure of workers having undergone several revisions during this period. As the matter is long pending and has not received due attention during all these years, the Committee strongly recommend that the Ministry of Coal/CMPFO should accord top priority to review the scheme and necessary steps be taken to enhance the pension of coal mines workers.

INVESTMENT OF FUNDS

6. The Committee note that CMPFO has invested Rs. 29363.95 crore in ICICI Securities Primary Dealership Ltd. It has also invested Rs. 16522.5 crore in the Special Deposit Scheme of the Ministry of Finance, which does not seem appropriate. The Committee have failed to understand why these funds were not invested in public sector banks. The Committee are further dismayed to note that there is no monitoring mechanism in Ministry of Coal and Board of Trustees (BOT) to protect the interest of Coal Mines workers and the then Commissioner, CMPFO had acted beyond his delegated powers by extending the tenure of Fund Managers without taking approval of BOT. Thus, the Commissioner has neglected the most important duty assigned to him and the investment decisions are left to the wisdom of the portfolio manager. While deprecating the unusual powers exercised by the then Commissioner, the Committee fail to understand as to why these irregularities were not brought to the notice of the Ministry by BOT which is headed by Secretary, Ministry of Coal and why appropriate action was not taken against the Commissioner. The Committee feel that besides taking strict departmental action against all those who were responsible for flouting rules and procedures, the matter should have been referred to a Central Investigating Agency in the first instance. At the same time, the Committee also desire that in future, the Ministry of Coal should take adequate safeguards to secure the safety of certificates/ instruments of investments which are vested with the Fund Managers.

7. The Committee would also like to be apprised of the deficit of Rs. 1946.67 crore in the Pension Fund Corpus as on 31.03.2005 as pointed by the Actuary appointed for valuation of the Pension Fund, impact of outflow on the health of the Fund and Scheme, suggestions for improvement of Pension Scheme and the overall health of the Fund, as the database for the actuarial research is reportedly being collected from the related coal companies *i.e.* from both the private and public sector for undertaking the said valuation work.

VACANCIES IN CMPFO

8. The Committee have been given to understand that as on 10.10.2012, out of total sanctioned posts of 1574, the actual strength of

CMPFO is only 926 which shows that 41.17% of the total posts are lying vacant in the organisation. The Committee further observe that 34.79% posts are vacant in Group 'A' services and 70.14% in Group 'B'. Further, Provident Fund Inspectors, a Group 'B' service who are responsible to inspect all the Coal Mines and Units, against a sanctioned strength of 30 only 5 are in position. The Committee are constrained to note that though UPSC and Department of Personnel and Training, Government of India (Staff Selection Commission) were approached to fill up the vacancies in Coal Mines Provident Fund Organisation, the Ministry of Coal/CMPFO were informed by these departments/ organisations in 2008 and 2011 to take appropriate action to recruit staff as these are autonomous/statutory bodies, but no action has been taken by them so far. The Committee also take a serious note of the fact that an Enquiry Committee has pointed out that the Commissioner has not made serious efforts to fill up the vacant posts and thus failed as the head of the organisation. What is further surprising to the Committee is that though they were apprised of the same by the Ministry of Coal in June, 2011, no steps were taken by them to strengthen manpower in the organisation for its smooth functioning. The Ministry of Coal has now apprised the Committee that an amendment is required in the Coal Mines Provident Fund and Miscellaneous Provisions Fund Act as suggested by the UPSC for recruitment of Group 'A' services. Further, Indian Institute of Banking Services is reported to have been approached to fill up vacancies in Group 'C' and 'D' services. In view of the foregoing, the Committee cannot but deplore the lackadaisical approach of the Government/ CMPFO in making proper recruitments in the organisation and strongly recommend that the Government should immediately bring the desired amendment on the lines of amendment in Employee Provident Fund Organisation (EPFO) Act as mentioned by the Secretary(Coal) during his deposition before the Committee on 26.11.2012 so as to safeguard the interests of 4.34 lakh coal mine workers benefitted from various schemes of CMPFO. The Committee would also like to be apprised of the present status of recruitment to Group 'C' and 'D' posts which was likely to be done through Indian Institute of Banking Services. They desire that the option of getting them recruited through the Staff Selection Commission on a regular basis may also be explored.

9. The Committee also note that there exists vacancy even at the highest level *i.e.* at the level of the Commissioner and the organisation has been managing with an officiating Commissioner for a long time.

While observing that the vacancy at the highest level for a long time can cause bottlenecks in smooth functioning of the organisation besides lowering the morale of the workers of the organisation, the Committee desire that the process to fill vacancy be completed without any further delay.

SETTLEMENT OF PENDING CASES

10. The Ministry have informed the Committee that 1959 cases of provident fund, 2560 cases of provident fund advance and 2366 cases of Coal Mines Pension Scheme are pending for settlement in different Regional Offices as on September, 2012. These pending cases are invariably high particularly in Regional Offices at Dhanbad (I)(II)(III), Godawary Khani, Kolkata, Singrauli, Jabalpur, etc. The number of pending cases of Coal Mines Pension Scheme are also high in Kothagudem, Nagpur, Ranchi, etc. The Committee are concerned to note that though there is a provision for holding Coordination Committee meetings by Regional Commissioners of CMPFO and colliery management regularly to settle pending cases, there were a total of 6885 cases pending regarding settlement of provident fund, advances and pension cases. The Committee are also dismayed to note that there is no proper monitoring mechanism put in place in the Ministry of Coal to ensure settlement of these cases in a time bound manner though the Board of Trustees is also represented by the Ministry of Coal. The Committee, therefore, recommend that the Ministry of Coal should take necessary steps and come out with a 'Citizen's Charter' to ensure settlement of all claims of Coal Mines workers by CMPFO within a given time frame.

REDRESSAL OF GRIEVANCES

11. The Committee note that redressal of grievances is one of the major areas of concern to be addressed by CMPFO. It has been informed to the Committee that grievances are examined by regional Commissioners and communicated to petitioners by mail. The Committee note that though grievance redressal counters are reported to be functional at all regional centres, their performance is hardly upto mark as during the year 2010-11 against 713 number of grievance cases related to provident fund received, 507 cases were resolved leaving the balance of 206. Again, with regard to pension disbursement, out of 699 cases, only 254 cases were resolved leaving a balance of 445 cases unresolved. The Committee note that

during the year 2012-13 (upto September, 2012) 96 provident fund related grievances were received and though action has been initiated in all cases (upto November, 2012), only 15 grievances were reported to have been redressed. Further, out of 224 number of pension related grievances received during the year 2012-13, only 99 number of cases have been resolved. The Committee also observe that disbursement of pension is being done through 14 nationalized banks and they have to collect life certificate once every November. The Committee feel that due to non-adherence of this rule by some banks and due to non-introduction of Core Banking Solutions (CBS), pensioners in far flung areas are suffering delay in receipt of pension. Although this aspect is being resolved by the banks, the Committee desire that the Organisation could also play a proactive role in the matter by acting as a facilitator. The Committee further note that CMPFO have implemented the Centralized Public Grievance Redress and Monitoring System (CPGRAMS) of Department of Administrative Reforms and Public Grievances from January, 2011. During the period between 01.04.2012 to 30.09.2012, out of 41 grievance cases received, 33 were resolved. The Committee feel that the system is at an early stage and less number of cases received may be due to lack of awareness among the workers regarding the facility. As the mechanism is at nascent stage, the Committee recommend that it needs to be publicized more so that more people become aware of this and avail of the facility.

COMPUTERIZATION PROGRAMME IN CMPFO

12. The Committee are unhappy to note that every Commissioner of CMPFO had tried to install new computer programme in the organisation and imposed the same on the Field Offices for its implementation, instead of streamlining the established existing system by incurring heavy expenditure at different periods. The Committee observe that CMPFO's computerization programme is now in a mess and there is no monitoring system and therefore on-line claim settlement has been developed. As regards, floating tenders for computerization work is concerned, the Committee are perturbed to note that while selecting M/s. SAP India Private Limited in 2005, limited tender inquiries have been floated which were against the prescribed norms and no tenders were floated in 2007, while selecting M/s. Soft Info, Dhanbad. What has surprised the Committee more is that the Commissioner, CMPFO has taken these decisions on his own

without the approval of Board of Trustees (BOT). While strongly disapproving the functioning of the Commissioner, the Committee are of the view that Ministry of Coal cannot absolve itself of the responsibility to check all the wrong done in the organisation and recommend that the Report of the Enquiry Committee be examined by the Ministry and responsibility fixed on serving/retired officials for the mess created and the Committee be apprised of the action taken by the Government within three months.

UNCLAIMED MONEY

13. The Committee note that the labourers/workers benefitted by CMPFO are mainly illiterate and many times are not aware of the rights and benefits entitled to them. Hence, they are at a disadvantage due to these factors and the hard earned money due to them remains unclaimed. The reasons reported to the Committee for unclaimed money lying with CMPFO are mainly absence of nominee, forfeiture from Member Account, non-refundable contribution from Rewa Kobra and Talcher, Bonus forfeited, Unclaimed Bonus, Special Reserve Fund Account, Interest on Reserve Account, Reserve Account Late Fee and Miscellaneous Reserve. These amounts were received from coal companies before their nationalization. In view of the foregoing, the Committee would like the Ministry of Coal/CMPFO to enquire as to how much of the money is lying unclaimed with all the Regional Offices and apprise them of the same. The Committee recommend the CMPFO to identify the workers/families whose claims are pending and settle the same without any further delay. The Committee also recommend that the workers/pensioners of coal industry should be made aware of their rights and entitlements by conducting an awareness programme by holding regular camps, issuing circulars, putting advertisements in vernacular newspapers and through booklets in local dialects, etc. by the colliery incharges. The Committee also desire that the employees engaged in personnel department of coal companies should have direct interaction with employees/labourers and they should be made responsible to ensure that labourers furnish the required documents and complete the required formalities beforehand to enable hassle free settlement of claims.

SHIFTING OF REGIONAL OFFICE AT JABALPUR

14. The Committee note that at present 24 Regional Offices of the CMPFO, a social security organisation, are situated in coal

producing States in the country. The Committee have been given to understand that some of these Regional Offices including the one situated at Jabalpur are far from the mining areas namely Hasdeo, Bisrampur, Baikunthpur, Sohagpur, Johila, Chirimiri, Jamuna – Kotma and Bhatgaon of South Eastern Coalfields Ltd. located in the districts of Anuppur, Korea, Chirimiri, Sohagpur, Shahdol, Narsinghpur, Umaria and Surguja in the States of Madhya Pradesh and Chhattisgarh and thus resulting in hardship to the coal mine workers seeking advances for education, marriage, home building, etc. The Committee feel that the very purpose of establishing these Regional Offices was to create social security measures accessible to the workers near the mining areas and to build a high level of confidence among the workers of coal mines. The Committee have been informed that the Board of Trustees of CMPFO in their 157th meeting of BOT held on 22nd February, 2013 have decided to shift some areas from Regional Office, Jabalpur to Bilaspur. The areas which will be shifted to Bilaspur will be decided by CMPF Commissioner in consultation with the Director (Personnel), SECL and one of the union representatives (BOT Member). In view of the foregoing, the Committee recommend that CMPFO should consider the re-organisation of all the Regional Offices to cover the mining areas. They also desire that branch Offices should be established to cover 2-3 mining areas to cater to the workers employed in mines located in areas far away from the present Regional Offices. The Committee would like to be apprised of the action taken by the Ministry in the matter.

GENERAL

15. The Committee find that functioning of the office of CMPFO is not satisfactory at all. In every stage, their callous approach is established. For every delayed payment of workers under the Act, severe steps should be taken against the erring officer and interest should be paid to the workers. In every State, where the coal mines are operating, a tribunal should be constituted for redressing the grievances of workers and such tribunal should be established nearer to coal mines. For that reason, necessary amendment should be made in the Act. It is unfortunate that the Ministry had not applied their mind in respect of the failure of the office of CMPFO to discharge their duty until the Standing Committee has taken up this matter. In future, the Ministry must take assessment of work of the office of CMPFO in regular interval

and depute one officer to oversee the inspection report of the Inspecting Team. The Committee recommend that the Ministry should refer the cases immediately to vigilance department in respect of financial irregularity, as pointed out earlier.

NEW DELHI;
18 April, 2013
28 Chaitra, 1935 (Saka)

KALYAN BANERJEE,
Chairman,
Standing Committee on Coal and Steel.

ANNEXURE I

**LIST OF INSPECTION REPORT RECEIVED FROM JURISDICTIONAL
REGIONAL OFFICES OF CMPFO**

Sl. No.	Name of Regional Office	Name of Coal Company	Date of Inspection by PFI
1	2	3	4
1.	Asansol-IV	ECL	16/7/10
2.	Asansol-IV	ECL	22/2/10
3.	Asansol-IV	ECL	7/1/2010
4.	Asansol-IV	ECL	13/5/10
5.	Asansol-IV	ECL	4/5/10
6.	Asansol-II	ECL	3/5/10
7.	Asansol-II	ECL	16/6/10
8.	Asansol-II	ECL	2/1/10
9.	Asansol-II	ECL	2/4/10
10.	Asansol-II	ECL	3/3/10
11.	Ranchi-II	ECL	21/6/10
12.	Jabalpur	SECL	18/2/10
13.	Jabalpur	SECL	23/2/10
14.	Jabalpur	SECL	20/7/10
15.	Jabalpur	SECL	12/7/10
16.	Jabalpur	SECL	16/7/10
17.	Jabalpur	SECL	13/7/10
18.	Jabalpur	SECL	17/2/10
19.	Jabalpur	SECL	25/2/10
20.	Jabalpur	SECL	19/4/10
21.	Jabalpur	SECL	19/8/10
22.	Jabalpur	SECL	17/8/10
23.	Jabalpur	SECL	19/8/10
24.	Jabalpur	SECL	13/8/10
25.	Jabalpur	SECL	20/8/10

1	2	3	4
26.	Jabalpur	SECL	12/8/10
27.	Jabalpur	SECL	18/8/10
28.	Jabalpur	SECL	19/4/10
29.	Jabalpur	SECL	13/5/10
30.	Jabalpur	SECL	20/4/10
31.	Jabalpur	SECL	21/4/10
32.	Jabalpur	SECL	22/4/10
33.	Jabalpur	SECL	23/4/10
34.	Jabalpur	SECL	27/4/10
35.	Jabalpur	SECL	27/4/10
36.	Jabalpur	SECL	24/4/10
37.	Jabalpur	SECL	29/4/10
38.	Jabalpur	SECL	16/9/10
39.	Jabalpur	SECL	18/6/10
40.	Jabalpur	SECL	17/6/10
41.	Jabalpur	SECL	15/6/10
42.	Jabalpur	SECL	18/9/10
43.	Jabalpur	SECL	21/7/10
44.	Jabalpur	SECL	21/1/10
45.	Jababur	SECL	1/12/10
46.	Jabalpur	SECL	8/2/11
47.	Jabalpur	SECL	4/2/11
48.	Jabalpur	SECL	5/2/11
49.	Jabalpur	SECL	9/2/11
50.	Jabalpur	SECL	10/2/11
51.	Jabalpur	SECL	11/2/11
52.	Jabalpur	SECL	12/2/12
53.	Asansol-IV	ECL	18/9/12
54.	Asansol-IV	ECL	9/7/12
55.	Asansol-IV	ECL	14/5/12
56.	Asansol-IV	ECL	12/3/12
57.	Ranchi-II	CCL	1/8/12
58.	Ranchi-II	CCL	1/3/12
59.	Ranchi-II	CCL	17/2/12

1	2	3	4
60.	Ranchi-II	CCL	12/8/11
61.	Ranchi-II	CCL	30/3/12
62.	Jabalpur	SECL	5/10/12
63.	Jabalpur	SECL	18/8/12
64.	Jabalpur	SECL	7/8/12
65.	Jabalpur	SECL	18/8/12
66.	Jabalpur	SECL	14/5/12
67.	Jabalpur	SECL	30/3/12
68.	Jabalpur	SECL	2/4/12
69.	Chhindwara	WCL	3/10/12
70.	Chhindwara	WCL	7/9/12
71.	Chhindwara	WCL	21/7/12

ANNEXURE II

**REPORT ON COVERAGE OF CONTRACT LABOUR AS ON
31.03.2012 COAL COMPANY-WISE**

Sl. No.	Name of Coal Company	Total No. of Contractor Labourers covered under CMPF Scheme
1.	Bharat Cooking Coal Limited (BCCL)	3290
2.	Eastern Coalfield Limited (ECL)	0
3.	Central Coalfield Limited (CCL)	472
4.	South Eastern Coalfield Limited (SECL)	6369
5.	Western Coalfield Limited (WCL)	1044
6.	Northern Coalfield Limited (NCL)	5061
7.	Singareni Coal Company Limited (SCCL)	5956
8.	Coal India Limited (CIL)	487
9.	Mahanadi Coalfield Limited (MCL)	11208
10.	North Eastern Coalfield Limited (NECL)	117
	TOTAL	34004

ANNEXURE III

**COPY OF LIST OF MEMBERS OF BOARD OF TRUSTEES COAL
MINES PROVIDENT FUND (CMPF)**

Regd. No. D.L.-33004/99

THE GAZETTE OF INDIA

**EXTRAORDINARY
PART II—Section 3—Sub-Section (ii)**

PUBLISHED BY AUTHORITY

No. 1655 NEW DELHI,
TUESDAY, OCTOBER 13, 2009/ASVINA 21, 1931

**MINISTRY OF COAL
NOTIFICATION**

New Delhi, the 13th October, 2009

S.O. 2596(E).—In exercise of the powers conferred by sub-section (1) of section 3A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948 (46 of 1948), read with paragraph 4 of the Coal Mines Provident Fund Scheme, 1948 and in supersession of the notification of the Government of India in the Ministry of Coal, number S.O. 239(E), dated the 22nd February, 2005 published in Part II, Section 3, sub-section (ii) of the Gazette of India, except as respects things done or omitted to be done before such supersession, the Central Government hereby appoints the following persons to the Board of Trustees for a period of three years from the date of publication of this notification in the Official Gazette, namely:—

1. Secretary	— Chairman
Government of India, Ministry of Coal, New Delhi-110001.	

2. Commissioner, – Member *ex-officio*
 Coal Mines Provident Fund
 Organization, Dhanbad
 (Jharkhand-826014).
 Appointed under clause (c) of sub-section (1) of section 3A.

3. Special Secretary/Additional Secretary/Joint Secretary (In-charge of CMPFO affairs), – Member
 to the Government of India,
 Ministry of Coal,
 New Delhi-110001.

4. Joint Secretary-cum-Financial Adviser, Ministry of Coal, – Member
 New Delhi-110001.

5. Central Provident Fund – Member
 Commissioner or his representative,
 Employees' Provident Fund
 Organization, Bhavishya Nidhi
 Bhavan, 14, Bhikaji Cama Place,
 New Delhi-110066.
 Appointed under clause (d) of sub-section (1) of section 3A.

6. Director, Mines – Member
 Government of Jharkhand,
 Ranchi-834001 (Jharkhand)

7. Joint Secretary, – Member
 Labour Department,
 Government of West Bengal,
 Kolkata-700001.

8. Secretary, – Member
 Mineral Resources Deptt.
 Government of Chattishgarh,
 Raipur-492001.
 (Chhattishgarh)

9. Additional Commissioner of – Member
 Labour, Office of the Director
 of Labour, Government of
 Andhra Pradesh,
 Hyderabad-500001.
 (Andhra Pradesh)

10. Director, – Member
 Geology and Mining,
 Government of Madhya Pradesh,
 Mineral Resources Deptt.,
 Bhopal (M.P.)

11. Commissioner-cum-Secretary, – Member
 Labour and Employment
 Department, Government of Orissa,
 Bhubneshwar-751001 (Orissa)
 Appointed under clause (e) of sub-section (1) of section 3A.

12. Director (Personnel and – Member
 Industrial Relation),
 Coal India Limited,
 10, Netaji Subhas Road,
 Kolkata-700001 (West Bengal)

13. Director (Personnel Admn. and – Member
 Welfare), Singareni Collieries
 Company Limited, Kothagudem,
 Khammam District-507101
 (Andhra Pradesh)

14. Director (Personnel), – Member
 Eastern Coalfield Limited,
 Sanctorai P.O. Disergarh,
 District Burdhwah,
 West Bengal-713333.

15. Director (Personnel), – Member
 South Eastern Coalfields Ltd.,
 Seepat Road, Bilaspur-595006.
 (Chhattishgarh).

16. Director (Personnel), – Member
 Bharat Coking Coal Limited,
 Koyala Bhavan, Koyala Nagar,
 Dhanbad-826014 (Jharkhand)

17. Shri M.B. Sridharan, – Member
 Chartered Accountant, New No. 1
 (Old No. 27), 11 West Street,
 Kamaraj Nagar, Thiruvanmiyur,
 Chennai-600041.
 Appointed under clause (1) of sub-section (1) of section 3A.

18. Shri Rajendra Prasad Singh, – Member
General Secretary,
Hind Khadan Mazdoor Federation,
Qrs. No. C/8, Section 6, Rourkela-769002.
Distt. Sundergarh (Orissa)
19. Shri P.K. Rai, – Member
President, South Eastern Koyla
Mazdoor Congress, At & Post
Patper Dafai, North Jharkhand
Colliery, Dist-Koria-497446
(Chhattisgarh)
20. Shri Dinesh M. Rawal, – Member
Finance Secretary,
Akhil Bhartiya Khadan Mazdoor
Sangh, 303, Satyam Apptt.,
Wordha Road, Dhantoli,
Nagpur-440012
21. Shri Mohan Jha, – Member
General Secretary,
Samyukta Khadan Mazdoor Sangh,
WCL Coal Estate, Civil Lines,
Nagpur-440001 (Maharashtra)
22. Shri D.D. Ramanandan, – Member
Senior Personal Assistant,
C/O Director (Personnel),
Central Coalfields Ltd.,
Dharbhanga House, Ranchi-834001
23. Shri P.K. Sengupta, Ex-Chairman, – Member
Coal India Limited,
Koyla Vihar, VIP Road, Kolkata-700001

Note: Chairman, Coal India Ltd., and Director/Deputy Secretary (PRIW-III) will be permanent invitees to the meetings of Board of Trustees.

[F.No. 20/2/2008-PRIW-III]
S.P. SETH, Special Secy.

ANNEXURE IV

DETAILS OF PROVIDENT FUND CASES, P.F. ADVANCE CASES AND COAL MINES PENSION SCHEME 1998,
CASES RECEIVED, SETTLED AND STILL PENDING

COAL MINES PROVIDENT FUND ORGANIZATION

Progress Report From April-2012 Upto Sep.-2012 IN OSS

S.No.	Coal Comp.	Regional Offices	PF Received	Advance Received	PEN Received	PF Settled	Adv. Settled	PEN Settled	PF Pending	Advance Pending	PEN Pending
			(No.)	(No.)	(No.)	(No.)	(No.)	(No.)	(No.)	(No.)	(No.)
1	2	3	4	5	6	7	8	9	10	11	12
1.	ECL	ASANSOL-I (RNN)	952	84	1228	920	80	1198	29	3	54
2.	ECL	ASANSOL-II (ASN)	916	213	1858	901	213	1796	61	3	103
3.	ECL	ASANSOL-III (BKR)	800	39	606	793	38	594	17	0	19
4.	ECL	ASANSOL-IV (MGM)	479	50	834	478	45	822	12	0	10
5.	SECL	BILASPUR (BLP)	758	305	839	743	300	827	1	2	3
6.	WCL	CHINDWARA (CHW)	612	126	898	590	125	854	26	.2	64
7.	SO*	DELHI (DEL)	8	0	14	8	0	12	1	0	3
8.	ECL	DEOGHAR (DGR)	127	44	138	127	44	138	0	7	11
9.	BCCL	DHANBAD-I (DHN)	870	465	816	797	449	702	336	628	362
10.	BCCL	DHANBAD-II (KTS)	798	460	768	764	440	762	285	821	82
11.	BCCL	DHANBAD-III (JHA)	1057	1060	1133	1075	1051	1216	171	456	324

1	2	3	4	5	6	7	8	9	10	11	12
12.	SCCL	GODAWARI KHANI (GDK)	1730	2237	2111	1694	2211	2051	182	64	185
13.	SECL	JABALPUR (JBP)	1599	383	2040	1627	397	2107	143	144	266
14.	J&K*	JAMMU (JMU)	127	0	59	123	0	55	5	0	0
15.	SO*	KOLKATA (KOL)	102	10	120	91	8	116	32	22	14
16.	SCCL	KOTHAGUDEM (KGM)	585	387	771	565	347	669	76	90	142
17.	NECL	MARGARITA (MGT)	112	66	286	106	63	279	14	17	11
18.	WCL	NAGPUR (NGP)	1433	721	4378	1390	703	4293	39	87	168
19.	CCL	RANCHI-I (RAN)	305	1	420	254	1	406	67	0	142
20.	CCL	RANCHI-II (RMG)	852	86	1120	813	76	1090	92	41	152
21.	CCL	RANCHI-III (KGL)	282	97	974	267	91	950	13	1	206
22.	MCL	SAMBALPUR (SBP)	250	307	287	239	299	284	45	69	14
23.	MCL	SINGRAULI (SNG)	793	321	406	747	317	334	42	39	29
24.	MCL	TALCHER (THR)	633	201	187	625	192	184	70	64	2
		TOTAL	16180	7663	22291	15737	7490	21739	1959	2560	2366

Source: National Electronic Data Processing Centre, CMPFO, Dhanbad

* SO = Sales Offices, J&K = J&K Mines Ltd.

ANNEXURE V

**DETAILED INFORMATION REGARDING APPOINTMENTS
IN THE ORGANISATION**

**CATEGORY-WISE SANCTIONED STRENGTH
(AS ON 1ST DECEMBER, 2012)**

Sl. No.	Group	Name of posts	Sancti- oned strength	In position	Vacancy	Method of recruitment
1	2	3	4	5	6	7
1.	Group 'A'	CMPF Commissioner	1	1	0	By deputation
2.	"	Joint Commissioner	2	1	1	By promotion
3.	"	Senior Finance Officer (F&A)	1	0	1	By deputation
4.	"	EDP Manager	1	0	1	Direct Recruitment
5.	"	Regional Commissioner	17	17	0	By promotion
6.	"	Programme analyst	1	0	1	Direct Recruitment
7.	"	Assistant Commissioner Grade-I	23	11	12	By promotion
		Total	46	30	16	
8.	Group 'B'	Assistant Commissioner Grade-II	24	3	21	50% by Promotion and 50% by Direct Recruitment
9.	"	Assistant Director (Hindi)	1	1	0	By promotion
10.	"	Provident Fund Inspector	30	5	25	50% by promotion and 50% by Direct Recruitment
11.	"	Stenographer Grade-1	7	6	1	By promotion
12.	"	Senior Hindi Translator	5	5	0	By promotion
		Total	67	20	47	

1	2	3	4	5	6	7
13.	Group 'C'	Superintendent	55	54	1	By promotion
14.	"	Assistant	104	95	9	By promotion
15.	"	Junior Hindi Translator	19	9	10	75% by Direct Recruitment and 25% by promotion
16.	"	Upper Division Clerk	548	478	70	By promotion
17.	"	Stenographer Grade-II	15	15	0	By promotion
18.	"	Stenographer Grade-III	15	5	10	50% by promotion and 50% by Direct Recruitment
19.	"	Lower Division Clerk	324	25	299	90% by Direct Recruitment and 10% by promotion of Group D employees.
20.	"	Hindi Typist	17	1	16	By Direct Recruitment
21.	"	Computer Operator	2	2	0	By Direct Recruitment
22.	"	Input Output Supervisor	1	1	0	By Direct Recruitment
23.	"	Data Entry Operator	10	9	1	By Direct Recruitment
24.	"	Telex Operator	1	0	1	By Direct Recruitment
25.	"	Cinema Operator	2	0	2	By Direct Recruitment
26.	"	Gestetner Operator	15	14	1	By promotion
27.	"	Driver (S.G.), Grade-I, Grade-II and Ordinary grade	31	30	1	Driver (Selection Grade), Grade-I and Grade-II are to be filled up by Promotion. Driver (ordinary Grade) is to be filled up by Direct Recruitment.

1	2	3	4	5	6	7
28.	"	Cook	3	1	2	Direct Recruitment
29.	"	Work Assistant (Civil)	1	0	1	Direct Recruitment
30.	"	Plumber	1	0	1	50% by Direct recruitment and 50% on the basis of seniority-cum-fitness.
31.	"	Electrician	1	0	1	Direct Recruitment
32.	"	Mechanic	1	0	1	Direct Recruitment
33.	"	Pump Driver	8	6	2	By promotion
34.	"	Lineman (Electrical)	2	0	2	50% by direct recruitment and 50% on the basis of seniority-cum-fitness.
		Total	1176	745	431	
35.	Group 'D'	Jamadar	1	1	0	By promotion
36.	"	Dafatary	24	16	8	By promotion
37.	"	Peon	95	31	64	Direct Recruitment
38.	"	Chowkidar	66	34	32	Direct Recruitment
39.	"	Farash	23	10	13	Direct Recruitment
40.	"	Khalashi	8	2	6	Direct Recruitment
41.	"	Mali	3	1	2	Direct Recruitment
42.	"	Sweeper	45	25	20	Direct Recruitment
43.	"	Khalashi (Plumber)	2	2	0	Direct Recruitment
44.	"	Assistant Lineman	6	3	3	50% by direct recruitment and 50% on the

1	2	3	4	5	6	7
						basis of seniority-cum-fitness.
45.	"	Khalasi (Electrical)	7	0	7	Direct Recruitment
46.	"	Khalasi (Pump)	4	4	0	Direct Recruitment
47.	"	Beldar	1	1	0	Direct Recruitment
		Total	285	130	155	
		Grand Total	1574	925	649	

ANNEXURE VI (a)

INFORMATION REGARDING RECRUITMENT OF SUFFICIENT
MANPOWER IN CMPFO

BY SPEED POST

Telegraphic Address: STASELCOM, NEW DELHI

Government of India
Staff Selection Commission
Department of Personnel and Training
Ministry of Personnel, Public Grievances and Pensions
Block No. 12, Kendriya Karyala Parisar
Lodhi Road.

Dated: 28.11.2008
New Delhi-110003

To

Shri V. Sreenviyas,
Regional Commissioner/Admn.
Office of the Commissioner,
Coal Mines Provident Fund Organisation (Hqrs.),
Police Line, H.P.O. Dhanbad-826001

Subject: Nomination of candidate in Autonomous Bodies from
Reserve List- regarding.

I am directed to refer to your letter No. CMPFO/6/Adm./LDC/SSC/
New Delhi/458 dated 12th September, 2008 and to say that as per policy
decision taken by the Government, nomination of candidates to
Autonomous bodies etc. has been discontinued by Staff Selection
Commission *w.e.f.* 01.04.2008.

This issues with the approval of the Commission.

Yours faithfully,

sd/-
(Ashok Kumar Roy)
Under Secretary (P&P)

ANNEXURE VI (b)

No. 4/79/2008-CS.III
Government of India
Ministry of Personnel, P.G. and Pensions,
Department of Personnel and Training

3rd Floor, Lok Nayak Bhavan,
Khan Market, New Delhi-110003.
Dated: 26th December, 2008.

Shri A.N. Bhattacharjee, Commissioner,
Coal Minies Provident Fund Organization,
Headquarters Office, Dhanbad,
Police Line, H.P.O. Dhanbad-826001 (JHARKHAND)

Subject: Filling up of the vacant posts in Coal Mines Provident Fund Organization (CMPFO) – regarding.

Sir,

I am directed to refer to your letter No.CPF/6/ADM/LDC/SSC/New Delhi/544 dated 12th December, 2008 on the above subject and to say that autonomous/statutory bodies of the Government of India are beyond the purview of the CCS (Redeployment of Surplus Staff) Rule, 1990. Therefore, neither the surplus employees on the Surplus Roll of this Department can be nominated for redeployment against the vacancies in your Organization nor 'NOC' can be issued by this Department of fill up the vacancies. As regards grant of permission for extending the period for operation of Reserve List beyond 31.3.2008, the same has since been discontinued.

Therefore, for filling up the vacancies, the Coal Mines Provident Fund Organization may take action as is taken by other autonomous/statutory bodies of the Government of India.

Yours faithfully,

sd/-
(Raj Kishore)
Deputy Secretary (R&R)
Ph. No. 24624821

ANNEXURE VI (c)

C. No. 4276/Dir. (PRIW-I&III)/11

Government of India
Ministry of Coal

Shastri Bhawan, New Delhi
Dated the 13th May, 2011

To

The Commissioner,
CMPFO
Police Line, Hirapur, Dhanbad.

Subject: Filling-up two vacancies of Gr.'A' posts in CMPFO *i.e.*,
EDP Manager and Programme Analyst—

Maintenance and Support Services to the CMPFO Computer
Systems for continuance of the Online settlement of the claims
under the CMPF Provident Fund and Pensions Schemes.

Sir,

I am directed to refer to your letter No. CMPFO/EDP/150/EMPFO-
COMPUTERISATION/HQ/DHN/175, Dated 4th May, 2011 on the above
noted subject. The matter of filling up Grade 'A' posts in CMPFO was
taken up with the UPSC and just few days before the fire in Lok Nayak
Bhawan, UPSC has informed that they will not be able to take up the
recruitment of these posts until Coal Mines Provident Fund and
Miscellaneous Provisions Act is amended. As mentioned in your letter
these posts could not be filled on deputation due to inadequate response
to the advertisement.

In the circumstances, CMPFO may suggest some alternative route
of recruitment for these posts keeping in view how these posts were
filled earlier. The possibility of filling these posts through direct
recruitment by advertisement of these posts may also be considered.

Yours suggestions in the matter may please be sent to the Ministry
immediately.

Yours faithfully,

sd/-
(S.C. Bhatia)
Director

ANNEXURE VII

**THE DETAILS OF PENDENCY OF PROVIDENT FUND AND
PENSION FUND**

Sl. No.	Name of Employee	CMPF A/c No.	Name of CMPF, RO	Remarks
1	2	3	4	5
1.	Sh. Bal Kishore Ram	R/5-25	Ranchi-III	
2.	Sh. Laxmi Sah	R/15-287	Ranchi-III	Redressed 07/12/12
3.	Late Charka Lohar	R/1/585-302	Ranchi-III	
4.	Sh. S.K. Mishra	D/445793	Ranchi-III	
5.	Sh. Kali Kinkar Sarkar	RMG/0027/0056	Ranchi-II	
6.	Late Heralin Barnabas	N.A	Ranchi-II	
7.	Sh. P. Sarkar	D/55/260	Ranchi-II	
8.	Late Banwari Lal and other 4	N.A	Ranchi-I	
9.	Late Bhikhlal Mahato	N.A	Ranchi-I	
10.	Dr. S.C. Byne	2/154/b/1214	Ranchi-I	
11.	Sh. Adesh Kumar	RMG/52-1782	Ranchi-I	
12.	Sh. Akshay Kumar Ghosh	N.A	Ranchi-I	
13.	Sh. R.S. Mahapatro	RAN/12-2155	Ranchi-I	
14.	Sh. S. Tandon	R/23-497	Ranchi-I	
15.	Sh. Vinay Kr. Sahay	C/545-1654	Ranchi-I	
16.	Sh. Jaidev Ghosh	RNJ/22/994	Ranchi-I	
17.	Sh. D.K. Ghosh	A/5/13/1256	Ranchi-I	
18.	Sh. R. Sriniwas	JBP/62/1648	Nagpur	
19.	Sh. Niranjan Kumar	NGP/019/3263	Nagpur	
20.	Sh. S.P. Singh	A/299413	Nagpur	

1	2	3	4	5
21.	Sh. Barmeshwar Singh	DHN/2/290	Nagpur	
22.	Sh. A.K. Banerjee	D/540589	Nagpur	
23.	Sh. Nintyanand Singh	A/3/7/361	Bilaspur	
24.	Sh. Nawal Kishore	R/44-3227	Bilaspur	
25.	Sh. S.N. Haldar	C/38/27	Bilaspur	
26.	Sh. K.D. Sharma	N.A	Bilaspur	
27.	Sh. J.P. Singh	JBP/5/560	Jabalpur	
28.	Sh. Lalita Prasad	JBP/50/585	Jabalpur	
29.	Sh. Suresh Prasad	JBP/71/17	Jabalpur	
30.	Sh. B.K. Paswan	N.A	Jabalpur	Redressed on 6/11/2012
31.	Sh. S.B. Choursey	A/4/9/1915-JBP	Jabalpur	Redressed on 6/11/2012
32.	Sh. Ram Kripal	JBP/24/4218	Jabalpur	
33.	Late Somar Rai	JBP/24/2838	Jabalpur	
34.	Sh. Vijay Shankar Tripathi	CHW/31/4	Chhindwara	
35.	Late Balak Ram	A/4/31/549	Chhindwara	
36.	Late Shaymu	C/4/9/2595	Chhindwara	
37.	Sh. S.P. Singh	A/299413	Chhindwara	
38.	Sh. Anjana Basu	R/64/670	Chhindwara	
39.	Sh. Raghaw Pd. Singh	DHN/11/842	Dhanbad-I	Redressed on 30.11.2012
40.	Sh. C.H. Mahto	BLP/3/960	Dhanbad-I	
41.	Sh. Bhagat Ram Parhar	C/317854	Dhanbad-I	
42.	Sh. Harendra Pd. Singh	C/429844	Dhanbad-I	
43.	Sh. Bhabani Prasad Rajak	DHN/81/324	Dhanbad-I	
44.	Sh. G.N. Rao	D/95-35	Dhanbad-I	
45.	Late Shambhu Singh	DHN-62-38	Dhanbad-I	
46.	Sh. Ram Kumar Singh	D/498785	Dhanbad-I	Redressed on 30.11.2012
47.	Sh. V.K. Thakur	BLP/12/208	Dhanbad-I	

1	2	3	4	5
48.	Dr. R.K Behra	Not available	Dhanbad-I	
49.	Late Anil Mahto	DHN/22/371	Dhanbad-I	
50.	Sh. Shambel Prakash	D/497854	Dhanbad-I	Redressed on 3.10.12
51.	Sh. Tripurari Bandopadhyaya	D/87/672	Dhanbad-I	Redressed on 3.10.12
52.	Asstt. Manager, Murlidih Coll.	D/308558	Dhanbad-I	
53.	Sh. Rakhakar Modak	C/380792	Dhanbad-I	
54.	Sh. P. Kumar	R-83-223	Dhanbad-I	
55.	Sh. A.K. Jha	Not available	Dhanbad-I	Redressed on 3.10.12
56.	Late Rupa Manjhiyan	D/25/143	Dhanbad-II	
57.	Late Munarik Nonia	D/550625	Dhanbad-II	
58.	Late Onkar Prasad	D/98/181	Dhanbad-II	
59.	Md. Kasim	D/5076	Dhanbad-II	
60.	Late Ashish Basu Sengupta		Dhanbad-II	
61.	Late Muridhar Chitlangi	D/486356	Dhanbad-II	
62.	Late Shankar Mahto	C/430301	Dhanbad-II	
63.	Late Chamari Mahto	D/40/328	Dhanbad-II	Redressed on 30.11.12
64.	Sh. Ram Pyare Bhuiya	D/496815	Dhanbad-II	
65.	Late Upendra Kumar Singh	JHA/27/7	Dhanbad-III	
66.	Sh. Shyamal Kumar Chatterjee	D/549766	Dhanbad-III	
67.	Late Sudama Lal		Dhanbad-III	
68.	Sh. Gurusha Manjhi	C/17/285	Dhanbad-III	
69.	Late Bagala Bouri (DAS)	S/2/188/19	Dhanbad-III	
70.	Sh. Mathura Saw	C/22/3986	Dhanbad-III	Redressed on 9.11.12
71.	Sh. Shailendra Kumar	D/489172	Dhanbad-III	
72.	Sh. Ram Padarath Singh	C/1/224/453	Dhanbad-III	

1	2	3	4	5
73.	Sh. Bhupelli Rajalu	H/67806	Godawarikhani	
74.	Sh. Bhaskar Guha Thakurta	R/51-30	Kolkata	
75.	Sh. Mukul Kumar Chaudhri	BKR/32/1876	Margherita	
76.	Sh. A.P. Shrivastava	B/54870	Margherita	
77.	Late V. Venkataswamy's	A/207907	Margherita	
78.	Sh. H.K. Verma	R/129-43	Singrauli	
79.	Sh. H.N. Choudhury	B/597117	Deoghar	
80.	Late Nafar Badyakar	2/373/B/180	Asansol-III	
81.	Sh. M.K. Singh	DHN/40/2207	Asansol-III	

Report/Redressal of PF grievances:

Receipt upto September 2012	—	96
Redressed upto September 2011	—	15
Rgdressed after September 2012	—	10
Redressed remaining	—	71

ANNEXURE VIII

THE DETAILS AND REASON FOR PENDENCY OF PROVIDENT FUND AND PENSION FUND RELATED GRIEVANCES

Sl. No.	Name	CMPF A/C No.	Nature of Grievance	Regional Office
1	2	3	4	5
1.	Shri Chandra Kanta Mohapatra		Revision of Pension	Talcher
2.	Shri V. Surya Kumari w/o Lt. V. Subba Rao		Release the stop pension from 4/2012	Talcher
3.	Shri Khudiram Banerjee	CF/M/130603	Payment for 10% withheld amount	Singrauli
4.	Shri Katikanapalli Rajamma		Settlement and payment of pension	Godavari-khani
5.	Shri Sushanto Kumar Ghosh	A/266684	Revision of pension	Chindwara
6.	Shri Omkar	A/4/31/786/P	Change of Bank	Chindwara
7.	Smt. Maya Sui w/o Lt. Ganpati Sui	2/95/B/299	Settlement of widow Pension After death of her husband	Asansol-I
8.	Shri Anna Das	B/581501	Arrear of Revised Pension	Asansol-I
9.	Smt. Kashi Devi	RNJ/32/968	Release the stop pension from 4/2012	Asansol-I
10.	Shri Vimal Kumar	A/4/85/672	Revision of pension	Asansol-I
11.	Shri Asish Kumar Bose	R/106/1939	Correction of Pension	Asansol-I
12.	Smt. Sehara Banu w/o Lt. Basir Mia	2/294/B/413	Settlement of pension	Asansol-I
13.	Shri Shyam Sundar Devi	2/373/B/691	Release the stop Pension from 1/2012	Asansol-II
14.	Smt. Santi Saran Das	B/435764	Revision of pension as per NCWA-VIII	Asansol-II

1	2	3	4	5
15.	Shri Ruplal Majhi	S/2/79/45	Release the stopped pension since August, 2011	Asansol-III
16.	Smt. Udasi Devi w/o Lt. Saral Nunia	B/605600	Payment of widow Pension	Asansol-III
17.	Smt. Jhinka Devi w/o Lt. Lalji Kahar	B/605619	Revision of Pension as per NCWA-VII	Asansol-III
18.	Shri Amit Kumar Das	S/2/51/1195	Revision of pension	Asansol-III
19.	Shri Pranabendra Paul	CAL/7/941	Payment for the month of 01/2012	Asansol-III
20.	Shri S. Chatterjee	A/351262	Payment of pension for the month of April, 2012	Asansol-III
21.	Shri H.M. Goswamy	RNG/19/744	Settlement of pension	Asansol-III
22.	Shri Kalika Pd. Mishra	B/546586	Release the stop pension w.e.f. March, 2012	Asansol-III
23.	Shri Saibya Sarkar w/o Lt. Tarun Sarkar	D/467723	Settlement of pension	Asansol-III
24.	Md. Hesibul Hasan		Interest for delayed Payment of pension	Asansol-IV
25.	Shri P.T. Thomas	R/78/70	Payment of pension under 15(1)(a)	Ranchi-I
26.	Shri Joseph Abraham	RAN/15/479	Revision of pension	Ranchi-I
27.	Shri Kalp Nath Singh	C/39/29	Revision of pension	Ranchi-I
28.	Shri Ashok Kumar Jha	RAN/12-1374	Rectification of sudden reduction in pension amount and non payment of pension for the month of Nov '06	Ranchi-I
29.	Shri B.S. Prabhakaran	A/5/2/230/ PEN	Regarding consideration of pension for 100% w.e.f. 01/11/2010	Ranchi-I
30.	Shri Panchua Dusadh	R/66-162	Regarding payment of pension	Ranchi-I

1	2	3	4	5
31.	Shri Devnath Ram	RAN/26-18	To provide copy of PPO	Ranchi-I
32.	Shri Janardan Prasad	D/513424	To refund of 10% amount deducted from salary	Ranchi-I
33.	Shri Gopal Gaderi	C/351419	Non payment of pension from Nov., 2010	Ranchi-I
34.	Shri S.K. Mitra	R/1D6/478	Non payment of pension for the period of retirement to 25th Nov., 2011	Ranchi-I
35.	Shri Bedanand Mallick	B/591452	To restore 100% pension under Para 15(1) and refund of 10% pension	Ranchi-I
36.	Shri Mrigendra Kumar	C/1/866/20	Less payment of pension	Ranchi-I
37.	Shri Rameshwar Dayal	RMG/R/51-76	Regarding revision of pension	Ranchi-II
38.	Shri B. Kumar	D/486591	Wrong fixation of pension	Ranchi-III
39.	Smt. Subodra Devi	KGL/5-827	To regularize family pension from 1.2.2011	Ranchi-III
40.	Shri Laxmi Sah	R1/15-287	Non payment of pension from past 7-8 months	Ranchi-III
41.	Smt. Parwati Devi w/o Lt. Basudeo Mahato	R/1/585-238	Regarding non payment of widow pension	Ranchi-III
42.	Shri Krishna Singh	A/4/107/18/P	Non settlement of pension	Ranchi-III
43.	Shri Gokul Mishra	R/91/12	Regarding revision of pension	Ranchi-III
44.	Smt. Shanti Dwivedi	135172	Non payment of pension	Ranchi-III
45.	Shri A.K. Bardiyar	KGL/24/1706	Adjustment of arrear to be paid towards pension scheme	Ranchi-III

1	2	3	4	5
46.	Shri Raghunandan Das	D/557058	Regarding enhancement of pension	Dhanbad-I
47.	Shri Najiruddin Mian	D/527542	Regarding revision of pension	Dhanbad-I
48.	Shri Motilal Rajbhar	DHN/27/42	Regarding non payment of pension	Dhanbad-I
49.	Shri Ramuchit Prasad		Payment of dues amount	Dhanbad-I
50.	Shri Bhabtosh Mahatha		Payment of 2% deduction by Coal Board and revision of pension	Dhanbad-I
51.	Smt. Bhakti Devi w/o Late Mahadeo Mali		Regarding payment of widow pension	Dhanbad-I
52.	Shri Bachu Yadav	D/47/7	Non payment of arrears of pension	Dhanbad-I
53.	Shri Sukumar Mukherjee	D/304481	Regarding payment of 10% deducted amount	Dhanbad-I
54.	Shri Hari Har Sinha		Regarding payment of 10% deducted amount	Dhanbad-I
55.	Smt. Chhaya Roy w/o Lt. Debi Prasad Roy		To grant revised rate of widow pension	Dhanbad-I
56.	Shri Bhola Hazra		Non payment of arrear of pension	Dhanbad-II
57.	Miss Meena Kumari and Miss Namita Kumari, D/o Lt. Santosh Bouri	D/535185	Regarding delay in payment of children pension	Dhanbad-II
58.	Smt. Chapala Bhagti w/o Late Bharat Bhagti	C/412856	Settlement of widow pension claim	Dhanbad-III
59.	Shri Bijay Bauri	C/424593	Payment of arrear pension of Rs. 64,109/-	Dhanbad-III
60.	Smt. Hira Devi Shukla w/o Late Mr. Ragho Ram Shukla	B/459252	Realization of CMPF money	Dhanbad-III

1	2	3	4	5
61.	Smt. Manjura Bala Gorai w/o Lt. Mohalla Gorai	C/20/168	Regarding settlement of widow pension claim	Dhanbad-III
62.	Smt. Chandrika Devi w/o Lt. Mahadeo Mahato	C/366725	Regarding settlement of widow pension claim	Dhanbad-III
63.	Shri Rajendra Mahto		Regarding revision of pension	Dhanbad-III
64.	Smt. Sundari Devi w/o Lt. Gouri Nath Mahto	C/156503	Regarding payment of widow pension	Dhanbad-III
65.	Shri Baikunth Nath Roy	B/493934	Non payment of arrear of pension from 1998 to 244	Dhanbad-III
66.	Shri Abdul Hussain	C/344925	Regarding payment of pension	Dhanbad-III
67.	Smt. Shiv Kumari Debi w/o Late Birbal Singh	JHA/24/8029	Regarding payment of widow pension	Dhanbad-III
68.	Dr. D.K. Bandyopadhyay	JHA/34/1206	For early settlement of pension	Dhanbad-III
69.	Smt. Moti Jharo Devi W/o Late Ram Chandra Singh	156/922	Regarding payment of widow pension	Dhanbad-III
70.	Shri Akhilesh Singh	C/332222	To get pension as per NCWA-VII wageboard	Dhanbad-III
71.	Smt. Parul Karmakar w/o Late Mrinmoy Karmakar	C/1/224/261	To start widow pension	Dhanbad-III
72.	Shri Swapan Chakraborty	A/278392	Calculation of pensionable service	Margherita
73.	Shri Nirad Chandra Mitra	Cal/1/326	Non payment of pension for the month of Sept '05	Kolkata
74.	Shri Arabinda Datta	S2/51/1494	Non payment of Arrear pension and monthly pension	Kolkata
75.	Shri Abdul Jabbar	A/5/7/978	Non payment of pension from last 8 months	Jabalpur

1	2	3	4	5
76.	Shri Ram Prasad Thakur	JBP/7/682	Non payment of pension	Jabalpur
77.	Shri D.P. Botal	A/5/14/182	Non payment of revised pension	Jabalpur
78.	Shri Rama Shankar	A/5/7/1608	Non payment of pension	Jabalpur
79.	Smt. Kamrun w/o Late Nasir	A/4/85/1609	Non payment of widow pension	Jabalpur
80.	Shri Ranjit Mitra	A/254927	Regarding payment of 100% pension amount	Jabalpur
81.	Shri Shankar	A/347830	Non payment of pension	Jabalpur
82.	Smt. Devantin Bai w/o Late Kirti Ram	MGT/3/794	Regarding payment of pension in new CBS A/c No.	Jabalpur
83.	Shri Pramod Kr. Yadav S/o Lt. Lalit Ram Yadav	BLP/4/106	Non payment of children pension	Jabalpur
84.	Smt. Shyam Kali w/o Late Babulal	A/54671	Non payment of widow pension	Jabalpur
85.	Shri Nan Say	A/4/60/299	Payment of pension on new allotted SB A/c No.	Jabalpur
86.	Shri Vicky Maric	A/4/74/1743	Non payment of pension	Jabalpur
87.	Smt. Shanti Bai w/o Late Kheta Singh	A/4/54/909	Non payment of family pension from April 2011	Jabalpur
88.	Smt. Sonamati w/o Late Jagdev	A/265327	Regarding payment of widow pension and children pension	Jabalpur
89.	Shri R. Srinivas	JBP/62/1648	Grievance regarding non accountal of deducted amount from salary of April 1985 to March 1986	Jabalpur
90.	Smt. Ratiyon W/o Late Buddhu	A/4/60/1283	Non payment of widow pension	Jabalpur

1	2	3	4	5
91.	Smt. Suman Jain w/o Late Ram Bhau Jain	A/4/122/5	Regarding payment of widow pension	Nagpur
92.	Shri Ayyagari Surya Rao	A/4/84/859/ Pen	Regarding payment of arrear pension	Nagpur
93.	Late Smt. Shiva Bai Agle	A/4176/252	To stop pension immediately	Nagpur
94.	Smt. Bisalhin Bai w/o Late Anand Das	A/4/77/1473	Regarding payment of widow pension	Bilaspur
95.	Shri M.B. Khare	A/302538	To refund the deducted amount against Para 15 1(b)	Bilaspur

Report/Redressal of Pension Grievances receipt up to September, 2012	224
Redressed up to September, 2012	99
Redressed after September, 2012	30
Redressed Remaining	95

ANNEXURE IX

MINUTES OF THE SITTING OF THE STANDING COMMITTEE ON
COAL AND STEEL HELD ON 30 JUNE, 2011 IN COMMITTEE
ROOM 'D', PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1400 hours to 1540 hours.

PRESENT

Shri Rajiv Ranjan Singh — *Acting Chairman*

MEMBERS

Lok Sabha

2. Shri Hansraj G. Ahir
3. Shri Jaywant Gangaram Awale
4. Shri Sanjay Bhoi
5. Shri Abu Hasem Khan Choudhury
6. Shri Ismail Hussain
7. Shri Govind Prasad Mishra
8. Shri Rakesh Sachan
9. Shri Pashupati Nath Singh
10. Smt. Rajesh Nandini Singh
11. Sardar Sukhdev Singh Libra

Rajya Sabha

12. Shri Mohammed Amin
13. Shri Jugul Kishore
14. Ms. Mabel Rebello
15. Shri Nand Kumar Sai
16. Shri Jai Prakash Narayan Singh

SECRETARIAT

1. Shri Shiv Singh	—	<i>Director</i>
2. Md. Aftab Alam	—	<i>Deputy Secretary</i>

WITNESSES

Ministry of Coal

1. Shri C. Balakrishnan, Secretary
2. Shri Alok Perti, Special Secretary
3. Shri A.K. Bhalla, Joint Secretary
4. Smt. Anjali Anand Shrivastava, (JS&FA)
5. Shri R.K. Mahajan, Joint Secretary

Coal PSUs

6. Shri A.R. Ansari, CMD, Neyveli Lignite Corporation Ltd.
7. Shri N.C. Jha, CMD, Coal India Ltd.
8. Shri R. Mohan Das, Dir. (P&IR), Coal India Ltd.
9. Shri K. Sekar, Director (Finance), Neyveli Lignite Corporation Ltd.
10. Shri A.N. Bhattacharjee, Commissioner, CMPFO

2. In the absence of the Chairman, the Committee chose Shri Rajiv Ranjan Singh to chair the sitting under Rule 258(3) of the Rules of Procedure. Thereafter, the Chairman welcomed the representatives of the Ministry of Coal and Coal Public Sector Undertakings to the sitting of Committee. The Chairman mentioned that the discussion on “Review of Performance of Coal Mines Provident Fund Organisation (CMPFO)” had remained inconclusive at the last sitting and it was decided that the same might be discussed at the next sitting of the Committee.

3. The points discussed during the sitting broadly related to the issues such as vacant posts in CMPFO, compassionate appointment pending in the organization, grievances of pensioners and allegations of financial impropriety in the organisation etc.

4. The Chairman directed the representatives of the Ministry to furnish a detailed report on the functioning of the organization including

financial irregularities, if any within one month. The Chairman further directed the representatives of the Ministry of Coal to furnish the replies to the queries raised by the Members well in time which could not be responded to at the earliest.

A verbatim record of the proceedings has been kept.

The Committee then adjourned.

ANNEXURE X

MINUTES OF THE SITTING OF THE STANDING COMMITTEE ON
COAL AND STEEL HELD ON 6 JANUARY, 2012 IN COMMITTEE
ROOM 'C', PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1400 hours to 1630 hours.

PRESENT

Shri Kalyan Banerjee — *Chairman*

MEMBERS

Lok Sabha

2. Shri Hansraj G. Ahir
3. Shri Sanjay Bhoi
4. Shri Abu Hasem Khan Choudhury
5. Smt. Jyoti Dhurve
6. Adv. Ganeshrao Nagorao Dudhgaonkar
7. Shri Ismail Hussain
8. Shri Vishwa Mohan Kumar
9. Sardar Sukhdev Singh Libra
10. Shri Govind Prasad Mishra
11. Shri Deoraj Singh Patel
12. Shri Pashupati Nath Singh
13. Shri Manohar Tirkey
14. Shri Pakauri Lal

Rajya Sabha

15. Shri Ali Anwar Ansari
16. Ms. Mabel Rebello

17. Shri Dhiraj Prasad Sahu
18. Shri Nand Kumar Sai
19. Shri Jai Prakash Narayan Singh
20. Shri R.C. Singh
21. Smt. Smriti Zubin Irani

SECRETARIAT

1. Shri Shiv Singh — *Director*
2. Md. Aftab Alam — *Deputy Secretary*

WITNESSES

Ministry of Coal

1. Shri Alok Perti, Secretary
2. Smt. Anjali Anand Shrivastava, (JS&FA)

Public Sector Undertakings

1. Shri N.C. Jha, CMD, Coal India Ltd.
2. Shri R. Mohan Das, Director (P&IR), Coal India Ltd.
3. Shri A.N. Bhattacharjee, Commissioner, CMPFO

2. At the outset, the Chairman, welcomed the Secretary and other representatives of the Ministry of Coal and Public Sector Undertakings to the sitting of Committee and apprised them of the provisions of Direction 58 of the Directions by the Speaker, Lok Sabha. The Chairman mentioned that the sitting of the Committee has been convened in connection with the further oral evidence by the Ministry of Coal on the subject “review of performance of the Coal Mines Provident Fund Organisation”.

3. The points discussed during the sitting broadly related to the deficit in pension fund corpus, redressal of grievances of pensioners and coal mines covered under CMPFO, setting up of more branches of CMPFO across the country, filling of vacant posts, latest progress made regarding computerization in CMPFO, inspection of records, financial mismanagement in functioning of CMPFO, tackling of corruption in CMPFO etc.

4. The Members raised various issues and sought clarifications from Ministry of Coal/CMPFO on the subject. Some of the points were clarified by the representatives of Ministry of Coal. Further, the Chairman directed the representatives of the Ministry of Coal to furnish the replies to the queries raised by the Members which could not be responded to.

A verbatim record of the proceedings has been kept.

The Committee then adjourned.

ANNEXURE XI

MINUTES OF THE SITTING OF THE STANDING COMMITTEE ON
COAL AND STEEL HELD ON 26 NOVEMBER 2012 IN
COMMITTEE ROOM 'E', PARLIAMENT HOUSE
ANNEXE, NEW DELHI

The Committee sat from 1500 hrs. to 1630 hrs.

PRESENT

Shri Kalyan Banerjee — *Chairman*

MEMBERS

Lok Sabha

2. Shri Sabbam Hari
3. Shri Govind Prasad Mishra
4. Shri Pashupati Nath Singh
5. Shri Uday Pratap Singh
6. Shri Om Prakash Yadav

Rajya Sabha

7. Shri Pradeep Kumar Balmuchu
8. Shri Dhiraj Prasad Sahu
9. Shri Nand Kumar Sai
10. Shri Dilip Kumar Tirkey

SECRETARIAT

1. Shri R.S. Kambo — *Joint Secretary*
2. Shri Shiv Singh — *Director*
3. Shri Arvind Sharma — *Deputy Secretary*

WITNESSES

Ministry of Coal

1. Shri S.K. Srivastava, Secretary
2. Smt. Zohra Chatterji, Addl. Secretary
3. Shri A.K. Bhalla, Joint Secretary
4. Shri S.K. Singh, Joint Secretary
5. Smt. Anjali Srivastava, Jt. Secretary and FA
6. Shri V. Peddanna, Director (Parliament)
7. Shri Hemant Jain, Director (PRIW-III)
8. Shri R. Mohan Das, Director (P&IR) — Coal India Ltd.
9. Shri Amrita Acharya, Commissioner — CMPFO
10. Shri U.P. Kamal, Joint Commissioner — CMPFO
11. Shri A.K. Keshav, Regional Commissioner — CMPFO

2. At the outset, the Chairman welcomed the Secretary, Ministry of Coal and other officers to the sitting of Committee convened in connection with examination of "Review of Performance of Coal Mines Provident Fund Organisation" and apprised them of the Direction 58 of Directions by the Speaker, Lok Sabha.

3. The Committee then broadly raised the points related to the vacancies in CMPFO and filling up of posts of various cadres on regular and *adhoc* basis, updating of records with regard to both casual and contract labourers in public and private sector coal mines, disposal of claims, unclaimed money lying with CMPFO, transfer of regional Commissioners, shifting of CMPFO office from Jabalpur in Madhya Pradesh to mining areas of Shahdol/Umaria/Anuppur, increase in insurance amount given under Coal Mines Deposit Linked Insurance Scheme (CMDLIS) to the family of deceased member, inspections of units and establishments on a regular basis and need to open more number of CMPFO's in various mines, etc. The points raised by the Members were replied to by the representatives of the Ministry of Coal.

A copy of verbatim proceedings of the sitting of the Committee has been kept on record.

The Committee then adjourned.

ANNEXURE XII

MINUTES OF THE SITTING OF THE STANDING COMMITTEE ON
COAL AND STEEL HELD ON 17 APRIL 2013 IN COMMITTEE
ROOM 'B', PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1430 hrs. to 1500 hrs.

PRESENT

Shri Kalyan Banerjee — *Chairman*

MEMBERS

Lok Sabha

2. Shri Hansraj G. Ahir
3. Shri Sanjay Bhoi
4. Shri Vishwa Mohan Kumar
5. Shri Yashbant N.S. Laguri
6. Shri Govind Prasad Mishra
7. Shri Rajaram Pal
8. Shri Gajendra Singh Rajukhedi
9. Shri Pashupati Nath Singh
10. Shri Om Prakash Yadav

Rajya Sabha

11. Shri Ali Anwar Ansari
12. Dr. Pradeep Kumar Balmuchu
13. Smt. Smriti Zubin Irani
14. Shri Dhiraj Prasad Sahu

SECRETARIAT

1. Shri S. Bal Shekar — *Additional Secretary*
2. Shri Shiv Singh — *Director*
3. Shri Arvind Sharma — *Deputy Secretary*

2. At the outset, Chairman welcomed the Members to the sitting of the Committee.

3. The Committee thereafter took up for consideration the following Draft Reports:—

(i)	Report on “Review of Performance of Coal Mines Provident Fund Organisation” relating to the Ministry of Coal.				
(ii)	***	***	***	***	***
(iii)	***	***	***	***	***
(iv)	***	***	***	***	***

4. The Committee adopted the all four Reports with minor changes/ modifications. The Committee then authorized the Chairman to finalise the Reports on the basis of factual verification from the concerned Ministry and present the same to both the Houses of Parliament.

The Committee then adjourned.

*** Do not pertain to this Report.

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